HARYANA VIDHAN SABHA

COMMITTEE ON PETITIONS

(2023-2024)

(THIRTEENTH REPORT)

REPORT

on

Various Petitions/Representations received by the Committee



(Presented to the House on 28th February, 2024)

HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH 2024

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COMPOSITION OF THE COMMITTEE ON PETITIONS (2023-2024)

CHAIRPERSON

1. Shri. Ghanshyam Dass Arora, MLA

MEMBERS

- 2. Shri. Jagbir Singh Malik, MLA,
- 3. Smt. Geeta Bhukkal, MLA
- 4. Smt. Shakuntla Khatak, MLA
- 5. Shri Leela Ram, MLA
- 6. Shri. Laxman Singh Yadav, MLA
- 7. Shri. Sanjay Singh, MLA
- 8. Shri. Ram Niwas, MLA
- 9. Shri. Sombir Sangwan, MLA

SPECIAL INVITEE

*10. Shri. Bishamber Singh, MLA,

*Vide notification No. HVS/Petitions/1/2023-24/140, dated 29th May, 2023. The Hon'ble Speaker has been pleased to nominate Shri Bishamber Singh, MLAto serve the Committee on Petitions as a special Invitee for the remaining period of the 2023-24.

SECRETARIAT

- 1. Shri Rajender Kumar Nandal, Secretary
- 2. Shri Pushpender, Under Secretary

INTRODUCTION

- 1. I, Ghanshyam Dass Arora, Chairperson of the Committee on Petitions having been authorized by the Committee in this behalf, present this Thirteenth Report of the Committee on Petitions on the various Petitions/ Representations received by the Committee.
- 2. The Committee considered all the Petitions/Representations as per the details given in the Report and examined the concerned Government Officers. The Committee made its observations and has tried its level best to redress the grievances of the Petitioners/Applicants to the maximum extent.
- 3. The Committee considered and approved this report at its sitting held on 13th February, 2024.
- 4. A brief record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.
- 5. The Committee would like to express their thanks to the Government Officers and other representatives of various departments who appeared for oral evidence before them for the cooperation in giving information to the Committee.
- 6. The Committee is also thankful to the Secretary, Under Secretary and other Officer/ Officials of Haryana Vidhan Sabha Secretariat for their whole hearted cooperation and assistance given by them to the Committee.

Chandigarh The 13th February, 2024 (GHANSHYAM DASS ARORA) CHAIRPERSON

REPORT

The Committee on Petitions for the year 2023-24 consisting of Nine Members were nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 26th April, 2023 under Rule 268 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly. Shri Ghanshyam Dass Arora, MLA was nominated as Chairperson of the Committee and eight members by the Hon'ble Speaker. One special invitee was also nominated by the Hon'ble Speaker to serve on this Committee.

The Committee held 51 sittings during the year 2023-24 (till finalization of the Report).

1. PETITION/REPRESENTATION RECEIVED FROM SHRI NAVDEEP SEHRAWAT, HOUSE NO. 141, SECTOR-14, ROHTAK, REGARDING DESPOTIC, AUTOCRATIC, TORTURING, HUMILIATING & DISCRIMINATING BEHAVIOUR OF SH. CHARAN SINGH, OFFCIATING C.E.O., MILK PLANT ROHTAK, WHICH READS AS UNDER: -

To

The Worthy Chairman. Committee on Petitions, Haryana Vidhan Sabha, Chandigarh.

Subject: Despotic, Autocratic, Torturing, Humiliating & Discriminating behaviour of Sh. Charan Singh, Officiating C.E.O., Milk Plant Rohtak.

Sir,

Most respectfully I submit as under:

In 2017, I joined service as Manager (Admin.) in Vita Milk Plant, Rohtak (The Rohtak Co-op. Milk Producers' Union Ltd. Under Haryana Dairy Development Co-op. Federation). I have always been a humble, faithful and obedient employee. My parents, in their 70s, live in Rohtak and do not keep good health. Being the only son, I have to take their care. They are unable to do their usual work. My father retired as Joint Director, Higher Education Haryana, Chandigarh.

Sh. Charan Singh, officiating Chief Executive Officer Vita Milk Plant Rohtak, is my boss and breads ill-will with me for reasons not known to me. He frequently harasses and intimidate me for no reason. I am utterly frustrated due to this and seek your kind patronage. He has caused immense harassment to my parents also resulting in their deep depression. A few instances of harassment are given as under:

- Just to intimidate me Sh. Charan Singh CEO ensured my transfer to Delhi in Sept., 2020 during Covid-19 due to which I am unable to take care of my ailing parents. My performance is also highly affected. I was appointed in Administration (parent cadre) but was transferred to a different cadre(marketing). My transfer during complete Lockdown period was a bolt from the blue as SOP was applicable in Haryana and Delhi.
- 2. The situation created by the CEO threw me to medical asylum from 08.09.2020 to 07.10.2020 for acute depression. My parents became helpless.
- 3. The worthy MD-HDDCF ordered my transfer back to Rohtak in January, 2021. The CEO deliberately and mischievously did not implement my transfer a orders for the last six months. This is open defiance & insubordination of authority (M.D.) committed by the CEO.
- 4. During Covid-19 only 50% staff is allowed to come to office and remaining staff work from home. I was coerced to attend my office daily

- in Delhi without work. As an obedient public servant, I religiously followed the orders at the cost of my life due to exposure to Covid-19.
- 5. Due to complete lockdown and SOP in Delhi and Haryana, I faced problems of movements in Delhi without authority. I applied to the CEO to issue me e-pass for movement as I could not violate SOP. He did not issue me e-pass. Awaiting issuance of e-pass, I was forced to proceed on leaves from 10.05.2021 to 14.05.2021 which have not been sanctioned yet. The malafide of the CEO writ large from the fact that he issued e-pass to my peon but not to me till date.
- 6. The worthy CEO has set sales targets for me despite complete lock down (order No. MUR/MPR/Adm/Office Order 2021/2248 dated 17.05.2021). I had restricted movements during lock down. My father was detected Corona positive and I was tied to achieve sales targets. Inhumane of great degree? The CEO created grounds to spoil my ACR as the set targets can't be met during lock down. Intentionally, no vehicle, office equipment, support staff and publicity material were provided to me nor was I authorised to incur expenses for it. Further, it is also pertinent to add here that I am the only person and a peon is deployed at Sale Depot Delhi. In this context, an email was also sent to the Office, CEO, Milk Plant, Rohtak to let him know about the present scenario with the request to deploy professional staff with basic infrastructure but nothing is communicated to me till date.
- 7. I requested the CEO to permit me to commute from Rohtak during Corona illness of my father so that I can attend upon him. I could not leave him to die of Corona. His benevolence declined my request.
- 8. I applied for medical leave from 08.09.2020 to 17.10.2020, for acute mental depression, along with certificate of prescription and fitness certification later on. Neither my medical leaves are allowed nor disallowed nor has my salary for that period is paid. So much so, my salary for the month of April and May, 2021 has not been paid for no obvious reason though my peon gets his salary regularly and in time. CEO demeaned the politics at a low level.
- 9. To pre-empt his move, the CEO invited a motivated and false complaint against me and started a mock inquiry with planted and pliable witnesses, on my back and without any opportunity of being heard.

I pray for your kind indulgence to check lawlessness of CEO Sh. Charan Singh who treats himself even above the worthy MD due to his connections and resources. It is pertinent to register here that while assigning the duties of Off. CEO to Sh. Charan Singh vide Office Order No.Esst/EA-III/2020/2452-66 dated 1.10.2020, the MD, HDDCF categorially mentioned in the above said orders that all Administrative decision will be got approved by him Hqrs. First. It is apparent that the Off- CEO, Milk Plant Rohtak deliberately violating & surpassing the directions/orders of Worthy M.D. of HDDCF during discharging his official duties. He is using his officiating position as a tool of

victimisation. I am traumatised that he will spoil my ACR as well as My Career.

I, therefore, most humbly request your honour to look into the matter

and that: -

- Direct the CEO to relieve me from Delhi and allow my joining to Rohtak in compliance of my transfer orders dated 06.01.2021. CEO to release my salary for the period of medical leaves and for the month of April & May, 2021;
- ii. Direct the CEO not to write my ACR. Another officer may be directed to write my ACR.
- iii. Inquiry report, if any, may be discarded being without opportunity of being heard and in violation of principle of natural justice. If an inquiry is desired and warranted, the same may kindly be conducted by an impartial officer with due opportunity for my audience.

Submitted respectfully.

-sd-

(Navdeep Sehrawat) Manager (Admin.)

The Petition/Representation was placed before the Committee in its meeting held on 15.06.2021 and the Committee desired that comments/reply of the concerned department may be obtained within 10 days. The reply received from the concerned Department which reads as under: -

To

The Secretary, Haryana Vidhan Sabha, Chandigarh.

Subject: Regarding Despotic, Autocratic, Torturing, Humiliating & Discriminating behaviour of Sh. Charan Singh, Officiating CEO, Milk Plant Rohtak.

Will the Secretary, Haryana Vidhan Sabha Secretariat, Chandigarh kindly refer to their letter No. HVS/Petitions/765/2020-21/12476, dated 21st June 2021 on the subject noted above?

In this connection, a copy of letter No. Estt./EA-III/2021/1888, dated 22.07.2021 received from Managing Director, Haryana Dairy Development Cooperative Federation Ltd., Panchkula alongwith its enclosures is enclosed herewith and intimated that this office is agreeable with the pointwise reply of the Managing Director, Haryana Dairy Development Cooperative Federation Ltd., Panchkula.

-sd-

Superintendent, for Additional Chief Secretary to Govt. Haryana. Cooperation Department. To

The ACS to Govt., Haryana Co-operation Deptt.

Subject: Reg. Despotiec, Autocratic, Torturing Humiliating & Discriminating behavior of Sh. Charan Singh, officiating C.E.O. Milk plant Rohtak.

Sir.

Kindly refer to your office letter no 2815-C-6.2021/4456 dated nil, received on 14-07-2021, on the subject cited above.

In this regard, based on the comments on the petition/representation of the petitioner, Sh. Navdeep Sehrawat, from CEO, MU, Rohtak under whose control and supervision he is working. The point wise reply is as under: -

- 1. Sh. Navdeep Sehrawat was transferred & posted at Sales Depot, Delhi vide office Order No. MUR/MPR/PA/Office Order/2020/6341-47 dated 07-09-2020 by the then Chief Executive Officer, Sh. Surinder Singh, HCS on the directions of H.Qr issued vice office letter No. Estt/EA-III/2020/1912 dated 28-08-2020. Thus present CEO, Rohtak has no role in transfer of petitioner to Delhi. However, the CWP filed by Sh. Sehrawat in the Hon'ble Punjab & Haryana High Court challenging his transfer orders to Delhi has been dismissed by the Court.
- 2. Contents of point no 2 are denied in view of reply in point no. 1 and the same has been upheld by the Hon'ble Punjab & Haryana High Court in its order dated 24.11.2020.
- He has been transferred back to Milk Union, Rohtak as per orders dt. 22/07/2021.
- 4. Since, this office is dealing with milk and milk products being essential commodities and Sales Depot, Delhi is a marketing office and require the delivery of milk products to the dealer as per their demand and further posting of only one officer, the plea of petitioner that 50% staff was allowed to work only during covid-19 restrictions and the argument of that he was not allowed to work from home is not tenable.
- 5. As milk & milk products are essential commodities and restrictions issued in SOPs are not applicable to staff dealing with these services, the plea in para 5 is wrong. Leave for the period from 10/05/2021 to 14/05/2021 has been sanctioned.
- 6. Setting Sales targets in the Milk Unions is a normal process to improve the sales. The order referred is issued by CEO, Milk Union, Rohtak to 3 different officials for improving liquid milk sale in three different areas of Delhi, Sonipat and Narnaul and was not specific for the petitioner. As is evident that due to Covid-19. There were restrictions in movement of public at large, it is understood that targets could not be met and as such no action for non achieving the same was taken.

- No such communication is available with the office of CEO, MU, Rohtak.
 In case, he was the only attendant to take care of his father, he should have applied with the proper documents as per Covid-19 rules for grant of leave.
- 8. As per Haryana Medical Attendance Rules, Medical Leaves upto 5 days can only be recommended by a Private MBBS Doctor, for medical leaves more than 5 days, it is required to be got recommended from Medical Officer of Govt. Hospital/PGIMS Rohtak. But in the instant para, the officer has not submitted the medical certificate of Govt. Hospital. However, case regarding grant of leave is under process and will be settled as per rule shortly. His salary for the said period has been released.
- 9. Impartial enquiry was ordered vide Endst No HDDCF / Estt/EA-III /253/2020/2876 dated 23-10-2020 to be conducted by an officer of hqrs. into the charges framed against Sh. Navdeep Sehrawat vide Memo No. MUR / MPR / Admn./ 2020 / 5197 dated 04/08/2020. Thus, the proper procedure was adopted by the Enquiry Officer in conducting the enquiry and petitioner was present during the enquiry proceeding on 05/03/2021. As such the facts stated in para no. 9 are not true.

In addition to above as requested by the petitioner in the end, it is point wise replied as under:

- (i) No further action is required as per comments given at para no.1 above;
- (ii) There is no issue regarding salary.
- (iii) His request not to write his ACR by another officer instead of CEO, Milk Union, Rohtak is not tenable as the same is written as per rules after assessing day to day working as well as factual available record of the officials concerned. In case of adverse remarks by any reporting / reviewing/accepting authority, there is provision to represent/appeal;
- (iv) No further action is required as per comments given at para No.9 above.

Thanking you,

Yours faithfully,
-sdDGM(F&A)-Admn.
For Managing Director.

The Committee orally examined the concerned departmental representatives and petitioner/applicant in its meeting held on 21.09.2021. During the course of oral examination, the Committee observed that the department submit progress/action taken report to the Committee. The concerned department submit its progress/action taken report, which reads as under: -

To

The Secretary, Haryana Vidhan Sabha Secretariat, Chandigarh, dated /6/01/2023

Subject: A copy of the proceedings of the meeting of the Committee on Petitions held on 21.09.2021.

Kindly refer to your office letter No. HVS/ Petitions/765/2021-22/27170, dated 08.10.2021.

In this connection, a copy order No. Esstt/EA-III/2022/4741, dated 14-11-2022 received from Haryana Dairy Development Cooperative Federation Limited, Panchkula for information and necessary action.

-sd-

Superintendent, for Additional Chief Secretary to Govt., Haryana, Cooperation Department.

Order

While working as DGM (Prod.)-cum officiating CEO, Milk Union, Rohtak, you were charge sheeted vide office Memo No. 73 dated 05.04.2022 for noncompliance of instructions of the undersigned conveyed vide letter No. Estt/EA3/253/2021/4018 dated 06.01.2021 for transferring Sh. Navdeep Sehrawat, Manager (Admn.) from a Sales Depot, Delhi to MU, Rohtak. This proves serious delinquency on your part. You have submitted your reply to the charge-sheet vide your letter dated 19.04.2022. I have considered your reply and I am not satisfied with the submissions in the reply. As submitted by you in your reply, there were no verbal discussions held with the under signed or any other officer of the Hqrs. for keeping the orders dated 06.01.2021 discussed above in abeyance. As you did not comply with the instructions dated 06.01.2021, Sh. Navdeep Sehrawat, Manager (Admn.) submitted a petition to the Committee on Petitions of the Haryana Vidhan Sabha. A copy of the petition was received on 14.07.2021 through O/o the ACS, Cooperation vide there letter Memo No. 2815-C-6-2021/4456. One of the issues in the petition was that you have defied the orders of the undersigned. Then again you were issued strict instructions vide office letter No. 1886 dated 22.07.2021 to transfer Sh. Navdeep Sehrawat, Manager (Admn.), MU, Rohtak immediately which you have complied with. There is clearly a lapse of more than six months on your part in compliance of the directions of the undersigned as MD. HDDCF.

In the background of the above discussions, I am of the considered opinion that you have willfully dis-obeyed the orders of the undersigned and thus violated Rule 47.6 and 47.15 of the Major Misconduct as per HDDCF Staff Service Rules, 1988.

I have further gone through the Rule No. 48.3 (a) and 48.3 (b) of the HDDCF Staff Service Rules, 1988. The Rule 48.3 (b) is reproduced below:

"If the authority competent to impose penalty, after consideration of the reply to the charge sheet, is of the opinion that any of the penalties specified at (a) and (e) of para 48.1 above should be imposed on the employee, it shall not be necessary to hold further enquiry or to give the employee any opportunity of making representation on the penalty proposed to be imposed".

Atter taking into account all facts and circumstances of the case, considering the gravity of misconduct caused due to your negligence, I order punishment of penalty of withholding of one increment without cumulative effect on you as minor provided in Rule 48.1 (c).

I, therefore, order accordingly.

-sd-

(A. Sreenivas, IAS)
Managing Director, Haryana
Dairy Development Co-operative Fedration Ltd.

After detailed discussion, the Committee satisfied with the reply of concerned department, the petition/representation is disposed off accordingly in its meeting held on 20.06.2023.

2. PETITION/REPRESENTATION RECEIVED FROM SHRI GANGA SWAROOP S/O SHRI BALWANT SINGH, VILLAGE RAMNAGAR, TEHSIL GANAUR DISTRICT SONEPAT REGARDING RESOLVE THE PROBLEM OF DIRTY WATER IN THE VILLAGE OF RAMNAGAR, WHICH READS AS UNDER: -

सेवा में.

चेयरपर्सन, पैटीशन कमेटी, हरियाणा विधान सभा, चण्डीगढ़।

विषयः गांव रामनगर तहसील गन्नौर, जिला सोनीपत, में गंदे पानी की समस्या का समाधान कराये जाने बारे

श्रीमान् जी,

प्रार्थी निम्नलिखित निवेदन करता है कि.-

 यह कि मैं गंगासरूप पुत्र बलवन्त सिंह, निवासी गांव रामनगर तहसील गन्नौर, जिला सोनीपत, हरियाणा का रहने वाला हं।

- यह कि गांव रामनगर तहसील गन्नौर, जिला सोनीपत में प्रार्थी की काश्ता जमीन गांव के जोहड़ व फिरनी के साथ लगती है जिसका किला नम्बर-26/25, 27/21 है। जो कि गांव के जोहड़ के साथ लगते हैं।
- 3. यह कि उक्त जोहड़ में गांव के गंदे पानी की निकासी है और गांव का गंदा पानी इस जोहड़ में आकर जमा होता है और जोहड़ ओवरपलो होकर सारा गंदा पानी हमारी जमीन में आ जाता है जिससे हमारी फसल खराब होती है। हमने तत्कालीन सरपंच ग्राम पंचायत को भी प्रार्थना की लेकिन कोई समाधान नहीं हुआ। जिस पर हमने अपने खर्च पर करीब 35-40 हजार रुपये लगाकर मिट्टी का बांध भी लगवाया था लेकिन जोहड़ ओवरपलो होकर फिर भी हमारी जमीन में गंदा पानी जमा हो जाता है। जिससे हमारी कई फसलें बर्बाद हो चुकी है।
- 4 यह कि गांव में जब लाईट आती है तो लोगों के सबमर्सिबल ट्यूबवैल व सरकारी टूटी कई—कई घंटों तक लगातार चलती रहती है और यह सारा पानी गलत तरीके से बर्बाद किया जा रहा है।
- 5. यह कि हमारा परिवार काफी बड़ा है और इसी जमीन पर आश्रित है और इससे ही अपना गुजर बसर करते हैं।
- 6. यह कि हमने तत्कालीन सरपंच ग्राम पंचायत व संबंधित अधिकारियों को बार—बार प्रार्थना की है लेकिन हमारी कोई सुनवाई नहीं कर रहा है। हमारी फसल खराब होने से हमें काफी आर्थिक व मानसिक परेशानियों का सामना करना पड़ रहा है।
- 7. संबंधित दरखास्त बाबत हम माननीय प्रधानमंत्री जी को भी पत्र के माध्यम से शिकायत कर चुके हैं और उसके उत्तर में पत्र क्रमांक नम्बर पी.एम.ओ.पी.जी. डी / 2021 / 0287147 दिनांक 30.11.2021 चीफ सैक्रेटरी, हिरयाणा को कार्यवाही हेतु पी.एम.ओ. कार्यालय से भी पत्र मिल चुका है।
- 8. यह कि मैं पिछले 14–15 सालों से शिकायतें कर रहा हूं और मैंने दिनांक 07.02.2019 को माननीय मुख्यमंत्री महोदय बजिरये सी.एम. विंडो, उपायुक्त महोदय सोनीपत, एस.डी.एम. गन्नौर, खंड विकास एवं पंचायत अधिकारी मुरथल, सरपंच ग्राम पंचायत रामनगर को दरखास्तें दी थी। जिन पर आज तक कोई उचित कार्यवाही नहीं हुई है।

अतः जनाब से प्रार्थना है कि उपरोक्त गंदे पानी की समस्या का जल्द से जल्द समाधान कराया जाये और हमारे खेत में इस गंदे पानी को जाने से रोका जाये तािक हमारी फसल खराब होने से बच सके या फिर यहां पर एक दीवार का निर्माण करवाया जाये तािक उपरोक्त समस्या का समाधान हो सके और हमें हो रहे नुकसान से बचाया जा सके। इसके लिए आपकी बहुत मेहरबानी होगी।

धन्यवाद ।

प्रार्थी *हस्ता*

श्री गंगासरूप सुपुत्र श्री बलवन्त सिंह ग्राम रामनगर, तहसील गन्नौर जिला सोनीपत। The Petition/Representation was placed before the Committee in its meeting held on 06.10.2022 and the Committee desired that comments/reply of the concerned Department may be obtained within 10 days. The reply received from the concerned Department which reads as under: -

सेवा में

सचिव, हरियाणा विधान सभा ।

विषयः Regarding resovle the problem of Dirty water in the village of Ramnagar.

सन्दर्भ

आपके कार्यालय का पत्र क्रमाक एच०वी०एस०/पैटीशन/824/2022-23/19904 दिनांक 10.10 2022 के क्रम मे।

उपरोक्त विषय बारे अवगत करवाया जाता है कि कार्यकारी अभियन्ता, पंचायती राज सोनीपत ने अपने पत्र क्रमांक 403 दिनांक 17.01.2023 द्वारा अवगत करवाया है कि उक्त जोहड़ का मौका निरीक्षण कार्यकारी अभियन्ता द्वारा श्री नरेन्द्र दिहया, उपमण्डल अधिकारी व श्री उमेश, किनष्ठ अभियन्ता, के साथ किया गया। मौके पर वर्तमान सरपंच, ग्रामवासी व प्रार्थी के पुत्र को भी बुलाया गया। मौका निरीक्षण के दौरान पाया गया कि उक्त जोहड़ हनुमान मन्दिर के पास स्थित है। इस जोहड़ के गांव की आबादी का लगभग 50 प्रतिशत पानी आता है। राजस्व रिकार्ड के अनुसार जोहड़ का क्षेत्रफल 4.5 एकड़ है जबिक वास्तव में यह जोहड़ मौके पर पक्के मकानों का कब्जा होने के कारण लगभग 2.5 एकड़ का बचा हुआ है। उक्त जोहड़ की ग्रामवासियों के बताए अनुसार लगभग 20—25 वर्षों से सफाई भी नहीं हुई हैं। अतः कब्जा होने के कारण एवं सफाई ना होने के कारण यह जोहड़ प्रायः ओवरफलो रहता है। जिससे साथ लगती जमीन में गन्दा पानी फैलने से फसलों का नुकसान होता है।

पी०डी०एम०एस० पोर्टल पर यह जोहड गांव रामनगर में हनुमान मंदिर के पास जोहड के नाम अंकित है। परन्तु अभी तक हरियाणा अपशिष्ट एंव जल प्रबन्धन प्राधिकरण द्वारा जोहड को किसी भी फेस में नहीं लिया गया है। उक्त जोहड की De-watering, Desludging, digging & Berm formation का कार्य तुरन्त करवाया जाना अति आवश्यक है।

इस कार्यालय के पत्र कमांक पी०आर०सी०/2023/2491 दिनांक 17.01.2023 द्वारा हिरियाणा अपिशष्ट जल प्रबंधन प्राधिकरण को कार्य का सर्वे करवाकर Architectural Drawing भिजवाने हेतू लिख दिया गया है। Architectural Drawing प्राप्त होने पर इस विभाग द्वारा प्राकलन तैयार करवाकर हिरयाणा अपिशष्ट एंव जल प्रबन्धन प्राधिकरण से प्रशासकीय स्वीकृति एवं बजट प्राप्त होने उपरान्त समस्या का समाधान करवा दिया जाएगा।

हस्ता कार्यकारी अभियन्ता कृतेः अतिरिक्त मुख्य सचिव, हरियाणा सरकार, विकास एवं पंचायत विभाग। The reply/comments received from the concerned department placed before the committee. The committee observed that the latest status report in this matter may be obtained. The Department submit the latest status report in this matter, which reads as under: -

सेवा में

माननीय सचिव, हरियाणा विधान सभा । चण्डीगढ।

विषयः याचिका समिति की बैठक।

संदर्भ:— आपका पत्र क्रंमाक ह0वि०स0/याचिका/2/2023—24/12407—16 दिनांक 02.08. 2023 के क्रम में।

विषयाधीन मामले में याचिका समिति में निर्धारित कार्यसूची के संबंध में मांगी गई सूचना के क्रम में नवीनतम रिपोर्ट निम्न अनुसार आपकी सेवा में आगामी कार्यवाही हेतु भेजी जाती है:—

वांछित विकास कार्य का मु० 80.54 लाख रूप्ये का प्राकलन कार्यकारी अभियन्ता, पंचायती राज सोनीपत ने उपलब्ध करवा दिया है। जोिक तकनीकी तौर पर चैक करके हिरयाणा जल प्रबन्धन तालाब एवं अपिषष्ट प्राधिकरण पंचकूला को प्रशासकीय स्वीकृति एंव धनराशि जारी किये जाने के उदेश्य से भेज दिया जाऐगा। जैसे ही तालाब प्राधिकरण हिरयाणा से स्वीकृति प्राप्त होती है तो मौके पर विकास कार्य शुरू करवा दिया जाएगा।

हस्ता
उप—अधीक्षक (पी०आर)
कृते:— अतिरिक्त मुख्य सचिव हरियाणा सरकार,
विकास एवं पंचायत विभाग, चण्डीगढ।

The latest status report received from the concerned department placed before the committee and the committee observed that the concerned departmental representatives and petitioner/applicant called for oral examination in this matter.

Thereafter, the Committee orally examined with the concerned departmental representatives and petitioner/applicant in its meeting held on 08.08.2023. The departmental representatives assured the Committee that we will help the petitioner and Gram Panchayat if the Gram Panchayat passes a resolution for removal of illegal possession from Panchayat land in this matter and takes further action. The Committee satisfied with the assurance given by the departmental representatives, the petition/representation is disposed off accordingly in its meeting held on 08.08.2023.

3. PETITION/REPRESENTATION RECEIVED FROM SHRI CHARANJIT LAL & SONU GARG, HOUSE NO. 2107, SECTOR-21, PANCHKULA, REGARDING REFUND OF 3% REBATE AMOUNTING TO RS. 4,06,350/- WITH INTEREST IN RESPECT OF CLINIC SITE NO.1, SECTOR-11, PANCHKULA E-AUCTION DATED 10.10.2021. WHICH READS AS UNDER:-

To

The Honourable Speaker of Haryana Vidhan Sabha,

- 1. We purchased Clinic Site No. 1 in Sec-11, Panchkula measuring 198 sqmts. in e-auction on 10/10/2021 from HSVP at a total Bid cost of Rs. 1,35,45,000/-.
- 10% of the Bid amount Rs. 13,54,500/- paid on 10/10/2021 to HSVP immediately after auction.
- 3. 15% of the Bid amount Rs. 20,31,750/- paid on 03/03/2022, with in a period of 30 days from the date of issue of LOI-Letter of intent (10/02/2022).
- 4. 75% of the Bid amount Rs. 1,01,58,750/- paid on 30/07/2022, in lump-sum with in a period of 180 days from the date of dispatch of LOI (10/02/2022).
- 5. As per the condition no. 3 of LOI, we are entitled for rebate of 3% of total Bid amount after depositing total amount within 180 days of LOI.
- 6. After making final payment of 75 % Lump-sum, "Allottee Account Statement" on HSVP's website on 08/08/2022 showed Type of Instalment "Lump-sum".
- 7. We moved application dated 10/08/2022 to HSVP to refund of our 3% rebate amount of Rs. 4,06,350/- on account of paying 75% of Bid amount in "Lump- sum" as per the terms and the conditions of LOI (Condition no. 3).
- 8. After delay of 6 months for replying on our application dated 10/08/2022, HSVP issued a Memo No. 390 dated 06/02/2023 stating.
 - (iii) 3% rebate amount not given/available on Instalment Option.
 - (iv) To pay 75% amount within 148 days.
- After their above two wrong decisions, the HSVP website on 12/02/2022 showed our 'Allottee Account Statement' 'Type of Instalment' was arbitrarily changed to "Y" signifying the change of computer records afterwards.
- 10. We never opted at any stage the "Instalment Scheme' for the payment of remaining 75% Bid amount.

- 11. Aggrieved by the denial of justice, we sent our second appeal to Haryana, Right to Service Commission on 08/03/2023, but it rejected our appeal stating that 'our matter does not directly pertain to any service notified under the Haryana, Right to Service Act, 2014'.
- 12. Under these circumstances there is only one alternative left with us to come for justice in this public hearing meeting.
- 13. In view of the facts and circumstances narrated above, it is prayed that our 3% rebate amount of Rs. 4,06,350/- with suitable interest may kindly be refunded to us without delay, as we had already paid 75% remaining amount as "lump-sum" well within the prescribed limit of 180 days as set in LOI.
- 14. We again reiterate that never ever instalment option was chosen by us.
- 15. Sir, kindly help us in this complaint as we are already running from pillar to post in the last 15 months but to no avail.

-sd-Dr. Charanjit Lal & Dr. Sonu Garg Owners of Clinic site No.1 Sector 11, Panchkula Address: H.No. 2107, Sector 21, Panchkula.

The Petition/Representation was placed before the Committee in its meeting held on 13.06.2023 and the Committee desired that comments/reply of the concerned department may be obtained within a period of 10 days. The reply was received from the concerned department, which reads as under: -

То

The Secretary, Haryana Vidhan Sabha, Sectt., Chandigarh.

Subject: Regarding refund of 3% rebate amounting to Rs.4,06,350/- with interest in respect of Clinic Site No.1, Sector 11, Panchkula. E-Auction dated 10.10.2021.

In reference to your letter No. HVS/Petitions/848/2023-24/9133 dated 14.06.2023 and 11.07.2023 on the subject cited above.

In this regard it is intimated that as per terms and condition No. 4 of the LOI the bidder has to give option regarding payment of 75% of the Bid amount i.e. either in lumpsum or in three annual instalment within 30 days from the date of issue of LOI. The allottee of Clinic Site No.1, Sector 11, Panchkula has given the option regarding payment of 75% of the bid amount in three annual instalments. Further, as per terms and condition No. 4, option once exercised is not allowed to be changed in any circumstances. The rebate of 3% is allowed to only those allottees who opt for payment of 25% in Jump sum and deposit the due amount 180 days

Therefore, the request of the allottee to allow him rebate of 3% cannot be considered at this stage.

-Sd-Chief Accounts Officer, For Chief Administrator HSVP. Panchkula.

After detailed discussion, the Committee satisfied with the reply of concerned department and the petition/representation is disposed off accordingly in its meeting held on 22.08.2023.

4 PETITION/REPRESENTATION RECEIVED FROM SHRI RAMNIWAS S/O SHRI JAIKARAN SHARMA, RESIDENT OF MOHALLA SHIVAJI NAGAR, NARNAUL REGARDING DAMAGE OF GOVERNMENT PROPERTY AT PUBLIC CHOWK AND STREET NO.5707 AT MUNICIPAL COUNCIL NARNAUL, WHICH READS AS UNDER: -

सेवा में.

माननीय चेयरमैन साहब, याचिका समिति, विधानसभा, हरियाणा, चण्डीगढ।

विषय: नगर परिषद, नारनौल के सार्वजनिक चौक व रास्ता खसरा नम्बर 5707 स्थित मोहल्ला शिवाजी नगर, नारनौल में नगर परिषद द्वारा लगाई गई सिमेन्टिड टाईलों को 1. विकास पुत्र श्री करतार, 2. करतार पुत्र बाल मुकुन्द, 3. श्रीमती कृष्णा पत्नी करतार, निवासीगण मोहल्ला शिवाजी नगर नारनौल द्वारा उखाडकर चोरी करके ले जाने व सरकारी सम्पति को नुकसान पहुंचानें बाबत केस दर्ज करवाने तथा नुकसान वसूल करने हेत्।

श्रीमान् जी,

पैटिशन निम्नलिखित है:-

- 1. यह कि मनप्रार्थी मोहल्ला शिवाजी नगर, नारनौल, जिला महेन्द्रगढ़ में अपने मकान में परिवार सिहत रह रहा है तथा प्रार्थी एक सिनियर सीटीजन है। प्रार्थी के मकान के उत्तर दिशा में उक्त सार्वजिनक चौक व रास्ता है, जिसका नगर परिषद नारनौल के टाउन प्लान में खसरा नम्बर 5707 है। उक्त चौक व रास्ता में नगर परिषद ने लाखों रुपयों की लागत लगाकर सिमेन्टिड टाईल्स काफी सालों से लगाई हुई थी तथा उक्त चौक व रास्ता सार्वजिनक उपयोग में आ रहा था। प्रार्थी के मकान का गेट इसी रास्ता में खुलता है।
- यह कि उक्त विकास ने एक प्लाट एम. ई. पी नम्बर 398 खरीद किया है. जिसकी पूर्व दिशा में उक्त चौक व रास्ता खसरा नम्बर 5707 ख व ग लगता है। उक्त व्यक्तियों ने उक्त चौक व रास्ता को अपने प्लाट में शामिल करने की

मंशा से दिनांक 02-11-2021 को उक्त चौक व रास्ता में लगी हुई सिमेन्टिड टाईलों को उखाड़ना शुरु किया तो मनप्रार्थी ने दिनांक 02-11-2021 को नगर परिषद में इसकी एक शिकायत नम्बर 353 की, जिस पर नगर परिषद के कर्मचारियों ने मौका पर आकर टाईलों को उखाड़ने से मना किया, लेकिन उनके खिलाफ कोई कानुनी कार्यवाही नहीं की तो उक्त व्यक्तियों के हौसले और अधिक बुलन्द हो गए और अपनी मंशा को पूरा करने के लिए दिनांक 2-02-2022 को सरकारी अवकाश के दिन उक्त चौंक व रास्ता की टाईलों को उखाडकर चोरी करके अपने घर ले गए तो प्रार्थी के पुत्र ने इसकी शिकायत पुलिस थाना शहर नारनौल में की, लेकिन पुलिस ने दोषीगण के खिलाफ कोई कार्यवाही नहीं की तो प्रार्थी ने दिनांक 14-02-2022 को इसकी शिकायत नम्बर 1222 मौका की फोटोग्राफस सहित नगर परिषद में दी तथा एक शिकायत श्रीमान एस. डी. एम., नारनील को दिनांक 15-02-2022 को दी तो नगर परिषद के अधिकारियों ने मौका पर पैमाइश करके जांच की और नगर परिषद ने एक पत्र कमांक एम. सी. एन / ई. ई / 2022 / 290 दिनांक 15-02-2022 को एस. एच. ओ., पुलिस थाना शहर नारनौल को दोषी विकास के विरुद्ध सरकारी सम्पति को नुकसान पहुंचाने व सरकार को वित्तीय हानि बाबत कानूनी कार्यवाही अमल में लाने के लिए भेजा। लेकिन पुलिस ने दोषीगण के विरुद्ध कोई कार्यवाही नहीं की, बल्कि मनप्रार्थी पर राजीनामा का दबाव बनाया, तो मनप्रार्थी ने दिनांक 17-02-2022 को श्रीमान् एस. डी. एम., एम., नारनौल को इसकी शिकायत की। स्थानीय पुलिस थाना शहर नारनौल दोषीगण से साज-बाज हो गया और नगर परिषद की उक्त शिकायत पर भी मुकदमा दर्ज ना किया।

- 3. यह कि पुलिस थाना शहर नारनौल ने नगर परिषद की उक्त शिकायत पर दोषीगण के विरुद्ध कोई कार्यवाही नहीं की तो प्रार्थी ने एक शिकायत नम्बर—89—5डी एच. एच. ओ., पुलिस थाना शहर नारनौल को दिनांक 13—03—2022 को व एक शिकायत श्रीमान् एस. पी. साहब, नारनौल को दिनांक 24—03—2022 व एक शिकायत श्रीमान् एस. पी. साहब, नारनौल को दिनांक 24—06—2022 को दी, लेकिन पुलिस ने दोषीगण के विरुद्ध कोई कार्यवाही नहीं की और उनके साथ साज—बाज हो गई।
- 4. यह कि नगर पिषद ने थाना प्रबन्धक, शहर नारनौल को उक्त पत्र क्रमांक एम. सी.एन/ई. ई/2022/290 दिनांक 15-02-2022 के सन्दर्भ में दोबारा एक शिकायत क्रमांक नम्बर-301 दिनांक 04-05-2022 को दोषी विकास के विरुद्ध कानूनी कार्यवाही करने के लिए भेजी, लेकिन पुलिस ने आज तक कोई कार्यवाही नहीं की।
- 5. यह कि प्रार्थी ने नगर पिरषद से अपनी उक्त शिकायतें व उस पर की गई तमाम कार्यवाही की नकलें सूचना के अधिकार अधिनियम के तहत दरखास्त नम्बर 2724 दिनांक 14-09-2022 को मांगी, लेकिन नगर पिरषद ने जानबूझकर प्रार्थी को नकलें उपलब्ध नहीं करवाई हैं। नगर पिरषद के अधिकारी व स्थानीय पुलिस दोषीगण से साज-बाज हो गई और उनके विरुद्ध कोई कार्यवाही नहीं कर रही है।

6. यह कि उक्त दोषीगण ने नगर परिषद के उक्त सार्वजनिक चौक व रास्ता में सी. सी. टाईलों को उखाडकर चोरी कर लिया और करीब 50,000/-रु० का सरकारी सम्पति का नुकसान किया है तथा अब उक्त चौक व रास्ता पर तामिर का सामान डाल लिया है और लाखों रुपयों की कीमत की जगह को तामिर करके हडप करना चाहते हैं।

लिहाजा पैटिशन पेश करके विनती है कि दोषीगण के विरुद्ध सरकारी सम्पति को नुकसान पहुंचानें व रास्ता की टाईलों की चोरी करने का आपराधिक मुकदमा दर्ज करवाया जावे व सरकारी नुकसान की राशी वसूल की जावे तथा नगर परिषद के अधिकारी व पुलिस थाना शहर नारनौल के अधिकारी, जिन्होंनें सरकारी सम्पति की रक्षा नहीं की तथा दोषीगण का सहयोग कर रहे हैं, उनको तलब करके उनके खिलाफ कानूनी कार्यवाही की जावे तथा नगर परिषद के उक्त रास्ता को सरंक्षित करवाया जावे। आपकी अति कृपा होगी।

भवदीय, हस्ता रामनिवास शर्मा पुत्र श्री जयकरण शर्मा, निवासी मोहल्ला शिवाजी नगर, नारनौल, जिला महेन्द्रगढ (हरियाणा)।

The Petition/Representation was placed before the Committee in its meeting held on 29.11.2022 and the Committee considered the same and desired that the comments/reply of the concerned department may be obtained within a period of 10 days. The Committee orally examined the representatives of the concerned department & petitioner in its meeting held on 31.01.2023. After discussion, the Committee has directed to representatives of concerned department, follow up the matter with the Police Department and inform to the Petitions Committee whether FIR has been lodged or not?, if the FIR does not lodge then the concerned officer will be called in the next meeting. Thereafter the Committee received a report from the department, which reads as under: -

То

The Secretary, Haryana Vidhan Sabha, Chandigarh

Subject: In respect of petition/representation submitted by Sh. Ram Niwas S/o Sh. Jai Karan Sharma, R/o Mohalla Shivaji Nagar, Narnaul regarding damage of Government property at public chowk and street no. 5707 at Municipal Council Narnaul.

Kindly refer to your letter no. H.S.V/petition/2/2023-24/16676-85 dated 04.10.2023 on the subject cited above.

In this regard, it is submitted that on the basis of report received from District Municipal Commissioner, Narnaul/Executive Officer, Municipal Council Narnaul status report/reply has been prepared and enclosed with this letter for oral examination scheduled to be held on 10.10.2023 at 12:00 noon please.

-sd-Superintendent, (Land) for Director, Urban Local Bodies, Haryana, Panchkula.

Sr. No.	Decision taken/direction given by the Hon'ble Petition Committee in the last meeting held on 31.01.2023.	Reply provided by the E.O MC Narnaul.
	Sh. Ram Niwas Sharma S/o Sh. Jai Karan Sharma R/o Mohalla Shivaji Nagar, Narnaul submitted complaint against the Mr. Vikas regarding encroachment on the public chowk and rasta under ownership of MC. Further the complainant in the complaint mention that Mr. has dismantle and stolen the cemented tiles laid by the MC and encroach the land measuring 220 sq. ft. of MC in their land/plot. During the last meeting the chairperson directed to follow up the matter with the Police Department and inform the Petition Committee whether FIR has been lodged or not. If the FIR does not lodge then the concerned officer will be called in the next meeting. Further, it was directed that inspite of sealing the land, the said land be vacated because by sealing the said land the same will be of no use.	The EO, MC, Narnaul vide their memo no. 6827 dated 06.10.2023 informed that FIR no. 0068 has been lodged on dated 31.01.2023 against Sh. Vikas S/o Sh. Kartar Singh Yadav, Further it has also been informed that MC has dismantle the Tin Shed and pipes etc. from the land in question on 29.09.2023 and applicant has itself remove the bricks placed at site on 30.09.2021. Further, it has also been informed that, the said land has been vacated and photographs of the same has also been enclose in the reply. The cost of Rs. 13,900/ has also been recovered towards Road damage recovery charges from Sh. Vikas.

The Committee again orally examined the departmental representatives and petitioner in its meeting held on 10.10.2023. The Committee satisfied with the assurance given by the concerned department regarding resolved the matter. The petition/representation is disposed off accordingly in its meeting held on 10.10.2023.

5. PETITION/REPRESENTATION RECEIVED FROM SHRI JAIBIR S/O SH. RATTAN SINGH, VPO, RAWALWAS KHURD, HISAR REGARDING TAKE A STRICT LEGAL ACTION AGANIST THE ACCUSED AND TO INTERVENE IN MY CASE PERTAINING TO JUSTICE FOR MY DECEASED SON, FOR FAIR, CLEAN AND EFFECTIVE INVESTIGATION., WHICH READS AS UNDER: -

To Honourable Speaker Haryana Vidhan Sabha.

Subject: Regarding take a strict legal action against the accused & to intervene in my case pertaining to justice for my deceased son, for fair, clean & effective investigation.

R. Sir,

With folded hands, I Jaivir aged 50 yrs s/o Ratan Singh r/o Rawalwas Khurd, Hissar, Haryana pray to your esteemed self to intervene in my case pertaining to justice for my deceased son who was forced to commit suicide by abetting by a group of persons whose details are mentioned below.

My son Mr. Pardeep Sigar was working as a lecturer in Govt. Polytechnic College Meham for the last 3 years. Fed up with the mentally harassment by his colleagues he had allegedly committed suicide on 13.06.2022. Before committed suicide he had sent a suicide note to the college email id in which the deceased had clearly stated about the alleged mental harassment by his colleagues & he had directly blamed his colleagues (Jaidev Nain, Sucheta, Jagdeep etc.) Responsible for his death.

In his 'suicide note' he has clearly held responsible the persons who pressurized him and defamed him and conspired to remove him from the college. This particular email which is a suicide note should be considered as dying declaration under sec-32 (1) of Indian Evidence Act 1972 and a strong action should be taken against the culprits.

Pardeep stated in the suicide note that he took extreme step after he was fed with mentally harassment by his three colleagues & some other staff members. We also suspect that he took extreme step due to alleged harassment and was being mentally tortured by accused when police filed a suspicious complaint/FIR against him in Meham Police Station (FIR No. 0272 dt-13.06.22 & Police Complaint on 08.06.22), in connection with complaint of some college staff members by someone.

Based on my statements on 14.06.2022 Meham Police had lodged an FIR No. 0274 dated 14.06.2022 against the accused & we had also lodged a police complaint no. 1055 in SP Office Rohtak on 15.06.2022. Our entire family & relatives are deeply shocked by this tragic incident.

My son Pardeep was the sole breadwinner in our entire family and upbringing of our entire family depended on him.

Pardeep was an honest and hardworking person, who did his college job honestly and has an unblemished service record. The college authorities including the Principal Dinesh harassed him constantly for the last 08 to 09 days and instead of helping Pardeep who was much stressed, the College Principal Dinesh along with coconspirators Jaidev Nain, Sucheta, Jagdeep, Neeraj and Priti hatched conspiracy to defame him and to remove him from the job. Pardeep had told me on dated 11.06.2022 that college employees Jaidev Nain, Sucheta, Jagdeep etc were harassing him and spoiling the atmosphere of college.

Sir, my son Pardeep got married recently and was happy in his personal life. Our entire family and relatives are deeply shocked and don't know what to do in such a situation. Even if my son Pardeep has committed suicide, it was just because of the apathy and conspiracy by the above-named persons. Pardeep was a very strong willed person and he was not weak hearted, but on the professional front these above named persons created such an atmosphere of constant pressure and threatening which led to his death.

Sir, a lot of time has lapsed since the FIR No. 0274 dated 14.06.2022 was lodged in the above said matter, but no action has been taken by the Police authorities. We belong to a poor family and we are shocked and unable to cope with the death of my child, but on the other hand, the accused persons are influential and use their power, money and resources to close the case and evade arrests.

Now more than 15 days have passed but no legal action has been taken against the accused & all accused are roaming freely. Whenever we requested to the Meham Police to arrest the accuseds, then their attitude is always to protect them & on 26.06.2022 when we requested the SHO Meham to take action against the accused, the SHO said that you should get transfer your case to some another officer by requesting to the Superintendent of Police. When the Police's attitude is to save the accused instead of catching them, then how can we expect fair investigation from them?

IO Mr. Nafe Singh & SHO Mr. Parhlad Singh both together are pressurizing us for compromise & we are not satisfied with the investigation so far. So, we request you with folded hands that our case should be transferred to an officer of DSP/Addl. S.P. Rank level or CID Haryana, so that an impartial, clean & effective investigation could take place & the victims get justice.

So, it is kindly requested to you that a strict & strongest action should be taken against those who abetted the deceased to commit suicide, so that all culprits should be behind the bars by which my deceased son soul rest in peace & we could get justice.

Waiting for a fair investigation from your side with moist eyes.

Yours Sincerely, Jaibir S/o Rattan Singh, Deceased Lecturer Pardeep's father, VPO Rawalwas Khurd, Hisar, Haryana-125001. The Petition/Representation was placed before the Committee in its meeting held on 12.07.2022 and the Committee considered the same and desired that the comments/reply of the concerned department may be obtained within a period of 10 days. The reply was received from the concerned department, which reads as under: -

सेवा में

सचिव हरियाणा विधानसभा सचिवालय, चण्डीगढ।

विषयः Meeting of the Committee on Petitions के सम्बन्ध में।

यादि

कृपया आपके कार्यालय के क्रंमाक HVS/Petitions/2/2022-23 / 16591-16600 दिनांक 17.08.2022 विषयाधीन उपरोक्त के सन्दर्भ में।

प्रारम्भिक जांच उप नि. रमेश कुमार ने 526 / एच, प्रभारी चौकी बालसमन्द के मार्फत करवाई जाकर रिपोर्ट प्राप्त की गई। अवलोकन से पाया गया कि जयबीर सिंह पुत्र श्री रतन सिंह वासी रावलवास खुर्द जिला हिसार के मोबाईल नम्बर 94163-53477 पर प्रभारी चौकी बालसद द्वारा सम्पर्क किया गया जिस पर परिवादी ने बतलाया कि "मेरा पुत्र प्रदीप कुमार महम मिला रोहतक में Polytechnic College में बतौर लेक्चरर नियुक्त था जो मेरे बेटे प्रदीप ने 13.06.2022 को अपने स्टाफ से तंग होकर आत्महत्या कर ली थी आत्महत्या उपरान्त 13.06 2022 को ही महम College के स्टाफ द्वारा मेरे मृतक पुत्र प्रदीप के खिलाफ मुकदमा नम्बर 272 दिनांक 13.06.2022 U/S I.T. Act के तहत थाना महम में दर्ज करवा दिया तथा दिनांक 14.06.2022 को मेरे पुत्र प्रदीप द्वारा आत्महत्या से पूर्व लिखे गये सुसाईड नोट के मुताबिक मैंने थाना महम में मुकदमा नम्बर 274 दिनांक 14.06.2022 U/S 306 IPC थाना महम में दर्ज करवा दिया था इस मुकदमा में थाना महम पुलिस द्वारा अभी तक कोई सन्तोषजनक कार्यवाही ना करने के कारण यह शिकायत की है" अतः थाना महम जिला रोहतक के उपरोक्त मुकदमा में मुदई जयवीर द्वारा पुलिस कार्यवाही से सन्तुष्ट ना होने के कारण विधानसभा की कमेटी में दरखास्त देकर कमीशन नियुक्त करवाया जाना पाया गया है जो उपरोक्त मामले में पूरी जानकारी प्राप्त करने के लिये महम चौकी इन्चार्ज उप. नि. नफे सिंह से प्रभारी चौकी बालसमंद ने मोबाईल नम्बर 70829–99153 पर सम्पर्क किया जिस पर उप० नि० नफेसिह ईन्चार्ज चौकी महम जिला रोहतक द्वारा भी उपरोक्त तथ्यों की पृश्टी की गई है जो यह मामला चौकी बालसमंद व जिला हिसार से संबंधित ना होकर थाना महम जिला रोहतक से संबंधित होना पाया गया है। महोदय से अनुरोध है कि उपरोक्त विषय के संबंध में जिला रोहतक से रिपोर्ट प्राप्त की जावे।

रिपोर्ट आपके अवलोकनार्थ आपकी सेवा में प्रस्तृत है।

हस्ता पुलिस अधीक्षक, हिसार। The Committee orally examined the departmental representatives and petitioner/applicant in its meeting held on 23.08.2022 and after brief discussion, during the course of oral examination, the Committee observed that this matter monitored by D.G.P. Head Office Level. The department submit progress report in this matter positively. The department submit the progress report to the Committee in this matter, which reads as under: -

To

The Secretary, Haryana Vidhan Sabha Secretariat, Chandigarh.

Subject: Regarding taking strict legal action against the accused & to intervene in my case pertaining to justice for my deceased son for fair clean & effective investigation (Complaint of 01 Smt. Monika W/o Late Sh. Pardeep Sigar 02. Jaibir S/o Rattan Singh R/o VPO Rawalwas Khurd District Hisar)

Memo

Kindly refer to your office Memo No.HVS/Petition/819/2022-23/21634 dated 16.11.2022, on the subject cited above.

The matter has been got enquired into through the Addl- Director General of Police, Rohtak Range, Rohtak. Her report received vide Memo No. 1943/P dated 29-11-2022 is sent herewith for kind information and further necessary action please.

Encl- As above

-Sd-

(O.P. Narwal) DIG/Law & Order, for Director General of Police, Haryana.

Endst. No. /Spl. Cell.4 dated Panchkula the

A copy of above alongwith report of ADGP/Rohtak Range is forwarded to the following for kind information and further necessary action please.

- 1. Addl. Chief Secretary to Govt Haryana Home Department w.r. to his office memo No. 13/04/2021-3HC dated. 23-11-2021 and No. 09/02/2020-2HG II dated 28 11-2022.
- Director Women & Child Welfare Dept. Haryana Panchkula w.r. to his office memo No. 49748/W.W/2022 dated 22-11-2021.

(O.P. Narwal) DIG/Law & Order for Director General of Police, Haryana. प्रेषक

अतिरिक्त पुलिस महानिदेशक, रोहतक रेंज, रोहतक।

सेवा में.

पुलिस महानिदेशक, हरियाणा, पंचकुला। क्रमांक 1943 / पी दिनांक 29—11—22

বিষয়: Regarding taking strict legal action on accused & to intervene in my case pertaining to justice for my deceased son for clean & effective investigation-

कृपया आपके कार्यालय के पत्र क्रमांक 15384/SPL Cell—4 पंचकुला, दिनांक 24.11. 2022 के संदर्भ में।

- 2. उपरोक्त शिकायत के सम्बन्ध में पुलिस अधीक्षक, रोहतक से प्राप्त रिपोर्ट 02ध12 अनुसार शिकायत की जाँच श्री हेमेन्द्र कुमार मीणा, भा०पु०से० अतिरिक्त पुलिस अधीक्षक, महम द्वारा अमल में लाई गई। प्राप्त रिपोर्ट अनुसार शिकायत के सम्बन्ध में अभियोग स० 274 दिनांक 14.06.2022 धारा 306, 34 IPC थाना महम जिला रोहतक अंकित है। अभियोग के अनुसंधान के लिए पुलिस अधीक्षक, रोहतक के नेतृत्व में विशेष टीम गठित है। अभियोग में मोबाईल नम्बरो की प्राप्त की गई CDR का कम्पनियों से 65–B का सर्टिफिकेट प्राप्त किया जाना है। अभियोग के माल मुकदमा का RFSL सुनारियाँ से नतीजा प्राप्त नहीं हुआ है। जिस सम्बन्ध में पुलिस अधीक्षक, रोहतक ने निदेशक, RFSL सुनारियों को अर्ध सरकारी—पत्र लिखा गया है। अधोहस्ताक्षरी द्वारा उक्त अभियोग की समीक्षा की जाकर उचित दिशा—निर्देश दिए गए है। अभियोग अनुसधानाधीन है।
- 3 पुलिस अधीक्षक, रोहतक से प्राप्त रिपोर्ट की छायाप्रति आगामी आवश्यक कार्यवाही हेतु आपकी सेवा में प्रेषित है।

हस्ता (कें**० कें० राव, भा०पु०से०)** अतिरिक्त पुलिस महानिदेशक, रोहतक रेंज, रोहतक। प्रेषक

पुलिस अधीक्षक, रोहतक।

सेवा में,

अतिरिक्त पुलिस महानिदेशक, रोहतक मण्डल, रोहतक।

विषयः Regarding taking strict legal action against the accused & to intervene in my case pertaining to justice for my deceased son for fair clean & effective investigation.

श्रीमान जी,

श्रीमान पुलिस महानिदेशक हिरयाणा पचकुला के कार्यालय के पत्र क्रमांक 15384/SPL Cell—4 Panchkula दिनाक 24.11.2022 के सम्बन्ध में व आपके कार्यालय के पत्र कमाऊ 463/SPL दिनांक 25.11.2022 के अनुसार उपरोक्त विषय के सम्बन्ध में अभियोग संख्या 274 दिनांक 14.06.2022 धारा 306/34 IPC थाना महम रोहतक में अंकित है। अभियोग उपरोक्त के सम्बन्ध में मांगी गई रिपोर्ट निम्न प्रकार से है—

श्रीमान जी.

दिनांक 13.06.2022 को एक रूका डाक्टरी UNKNOW Person जहर खुरानी में दाखिल GH महम से रैफर PGIMS रोहतक व PGIMS रोहतक से समय करीब 5.30 PM पर एक रुक्का मौत बजरिया टेलिफोन थाना PGIMS से प्राप्त हुआ कि प्रदीप S/O जयबीर R/O रावलवास खुर्द हिसार जहर खुरानी मृत अवस्था में पहुंचा है I/O भेजा जाए जिस सुचना पर उप. नि. नफे सिह ने PGIMS रोहतक पहुंच कर PS PGIMS से रुक्का मौत प्राप्त किया एमरजैन्सी वार्ड पर पहुंचा जहा पर मृतक के पिता जयबीर ने मुलाकी होकर मौखिक तौर पर बतलाया कि मैं कल अपनी तसल्ली करके दरखास्त दे दूंगा। दि० 14—06—2022 को उप.नि. नफे सिंह मय HC प्रवीन 2116 के बराये कार्यवाही PGIMS रोहतक पहुंचा हूँ जहा पर जयबीर उपरोक्त ने मुलाकी होकर एक दरखास्त पैश कि जिसका मजबुन जैल है:—

"सेवा में चौकी इन्चार्ज शहर महम, रोहतक श्रीमान जी, निवेदन यह है कि मैं जयबीर S/O रतन सिंह निवासी रावलवास खुर्द, हिसार का रहने वाला हूँ। खेती बाडी का काम करता हूँ। मेरे दो लड़के व 2 लड़की है। मेरा बड़ा लड़का प्रदीप S/O जयबीर सिंह बा उम्र 28 साल राजकीय बहुतकनीकी संस्थान महम में बतौर सिविल लेक्च्चरर तैनात था। मेरा लड़का प्रदीप हर रोज गाव रावलवास खुर्द से महम POLYTECNIC में आना जाना करता था। प्रदीप पिछले 8/9 दिनों से काफी परेशान सा रहता था। दिनांक 8/9/10.6.2022 को मेरा लड़का प्रदीप पंचकूला कालेज के किसी काम से गया हुआ था और इस दौरान वह मेरी लड़की मनीषा के पास चण्डीगढ ठहरा था। दिनांक 11.6.2022 की शाम को प्रदीप घर पर आया था। तो बिलकुल उदास व बुझा हुआ सा लग रहा था। जब मैने प्रदीप से पूछा की बेटा क्या बात है

तेरा पेपर तो ठीक हुआ है ना। इस पर प्रदीप बोला की पेपर की कोई समस्या नही है असल में में पिछले कई दिनो से मेरे कालेज के साथी कर्मचारी जयदेव नैन, सूचेल, जगदीप बगैरा से काफी तंग व परेशान हूँ। उपरोक्त सभी ने मिलकर मेरे खिलाफ गलत माहोल बना रखा है और मेरी छवि धूमिल करने की और नौकरी ना करने की धमकी दे रहे है। और पूरे मामले में प्रिंसीपल दिनेश व नीरज और प्रीती भी शामिल है। और रोजाना की तरह दिनांक 13.06.2022 को मेरा लडका प्रदीप बिना खाना खाए घर से कालेज महम गया था। दिन में समय करीब 3:30 PM पर मेरे पास महम पुलिस से फोन आया की प्रदीप ने कोई जहरीली पदार्थ निगल लिया है। जिस पर मैं मेरे परिवार वालो के साथ PGI ROHTAK पहुँचा। जहाँ पर प्रदीप के बारे में पूछताछ करने पर प्रिंसीपल दिनेश ने मुझे बताया की प्रदीप ने किसी जहरीली पदार्थ का सेवन करके आत्महत्या कर ली है। और मुझे प्रदीप द्वारा PARDEEP SIGAR001@GMAIL-COM से की हुई मेल का एक प्रिंट आउट दिया। जिसमे मेरे लड़के प्रदीप ने साफ 2 हिंदी में अपने मौत की वजह जयदेव नैन, सुचेता जगदीप, नीरज, प्रिती, प्रिंसीपल दिनेश को बताया है। जो बहुतकनीकी सरकारी कर्मचारियों ने प्रींसीपल दिनेश के साथ मिलकर मेरे लड़के प्रदीप के खिलाफ झूठा बदनाम करने का षडयंत्र रचकर प्रदीप को मरने के लिए मजबूर कर दिया। जिनकी प्रताडना से तंग आकर मेरे लडके प्रदीप ने जहरीली प्रदार्थ खाकर अपनी जीवन लीला समाप्त कर ली। उपरोक्त सभी के खिलाफ कानूनी कार्यवाही की जाए। दिनांक 13.06.2022 को समय गैर होने के कारण दरखास्त नहीं दी क्योंकि मैं घबराया हुआ था। प्रदीप का मोबाईल न. 9466972882, 7015173868 व EMAIL की फोटो कापी साथ में लफ है। जिस पर उपरोक्त मुकदमा दर्ज किया गया। मुकदमा हजा की तफतीश SI नफे सिह द्वारा अमल में लाई जा रही है। दौराने तफतीश मृतक प्रदीप की कार्यवाही 174 Cr.P.C. अमल में लाई गई। दौराने कार्यवाही 174 मृतक प्रदीप के कब्जे से एक मोबाईल फोन ONE PLUS को बतौर वजह सबूत कब्जा पुलिस में लिया जाकर पलन्दा को सर्वे मोहर NS से किया गया। पोस्टमार्टम करवाकर नाश अंतिम संस्कार हेत् हवाले वारसान की गई। PMR NO- 406/GH/2022 अजाने प्रदीप में डाक्टर साहब ने एक अदद विसरा व एक जार हवाले किये व PMR में CAUSE OF DEATH AFTER CHEMICAL EXAMINER तहरीर किया है।

दिनांक 26.06.2022 को क्रमांक न॰ 807 & 5A DT 24.06.2022 के अनुसार मृतक प्रदीप के मोबाईल न॰ 9466972882, 7015173968 की काल डिटेल व ankurpalme@qmail- com मेल का डाटा साईबर सैल से प्राप्त किया गया।

दिनांक 13.07.2022 को मेरे नेतृत्व में विशेष टीम गठित की गई। दिनांक 16.07.2022 को अभियोग में मेरे द्वारा उचित दिशा निर्देश दिये गये।

दिनांक 21.07.2022 को RC NO.98 DT 04.07.2022, RC NO- 92 दिनांक 29.06.22 के अनुसार माल मुकदमा विसरा व एक अदद जार PGIMS रोहतक में जमा करवाया गया है। एक अदद फोन मृतक प्रदीप का मोबाईल फोन मार्का प्लस वन बजरिया RC नं 105 दिनांक 20.07.2022 को प्रशिक्षण हेतु पंचकूला लैब में जमा गया।

दिनांक 26.07.2022 को अभियोग में नामजद व अन्य को शामिल तफतीश किया गया। अभियुक्त प्रीति द्वारा पिसीपल की मेल पर दिनांक 07.06.2022 को बहुतकनीकी संस्थान महम के पास भेजी गई मेल की फोटो कापी व वाटसप चैट की फोटो कापी स्वयं हस्ताक्षर करके पेश की। अभियुक्त नीरज ने वाटसप चैट की एक फोटो प्रति पेश की। व प्रिंसिपल द्वारा

दिनाक 07.06.2022 को भेजी गई मेल की जांच रिपोर्ट के 41 पेज पेश किये जो उपरोक्त सभी को फर्द द्वारा कब्जा पुलिस में लिया गया।

दिनांक 09.08.2022 को बहुतकनीकी संस्थान महम से प्रिंसीपल दिनेश से सी.सी.टी.वी फुटेज व एक पत्र क्रंमाक GPM/ 2310 दिनाक 09.08.2022 व WXP2E618C2TO(WD ELEMENT) पेश किये। जिनको फर्द द्वारा कब्जा पुलिस ने लिया गया।

दिनांक 19.08.2022 को कम्पयुटर आपरेटर द्वारा ankurpalme@gmail-com मेल के IP ADDRES व रिकवरी मेल बारे साईबर सैल के माध्यम में रिकार्ड प्राप्त किया गया जो अंकुर पाल की उपरोक्त मेल में rajsingh72882@gmail-com रिकवरी मेल राज सिहं पुत्र सूबे सिंह आर्यनगर हिसार व मोबाईल फोन 8571948747 यूजर विजय पुत्र जयबीर निवासी रावलवास हिसार पाया गया। जिनको मुकदमा हजा में शामिल तफतीष करके ब्यान 161 द. प्र.स. अंकित किये गये व राज सिंह द्वारा ankurpalme@gmail-com मेल आईडी बनाते समय रिकवरी ई—मेल आई डी का स्क्रीन साट फोटो कापी व रिकवर करने के लिए प्राप्त की हुई ई—मेल का स्क्रीन साट को प्रिंट कापी दो पेज प्राप्त किये व 65 बी का सर्टिफिकेट प्राप्त किया गया।

दिनांक 24.08.2022 को प्रीति व सुचेता को पुनः शामिल तफतीश किया गया।

दिनांक 06.09.2022 को मोबाईल न 9416820336 9991001150 9992721734, 9813994353, 9468240196, 9813719656 की CDR प्राप्त करने के लिए पत्राचार किया गया।

दिनांक 09.09.2022 को मोबाईल न 7404134295 विजय कुमार दहिया की CDR प्राप्त करने के लिए पत्राचार किया गया।

दिनांक 15.10.2022 को अभियोग में CFL पंचकुला से भेजे गये माल मुकदमां का नतीजा प्राप्त करके दाखिल मालखाना कराया गया।

दिनांक 17.10.2022 को RFSL सुनारिया से अभियोग के भेजे गये माल मुकदमा के नतीजा प्राप्त करने के लिये DO Letter भिजवाया गया।

दिनांक 16.11.2022 को श्रीमान अतिरिक्त पुलिस महानिदेशक रोहतक मण्डल रोहतक द्वारा अभियोग की फाईल की समीक्षा की गई व उचित दिशा निर्देश दिये गये।

दिनांक 21.11.2022 को प्रिति को पुनः शामिल तफतीष किया गया व राज सिह को पुनः शामिल तफतीश किया गया व ब्यान रिकार्डिंग करके पैन ड्राईव में लिया गया व 65 बी सर्टिफिकेट किया गया। दिनाक 22.11.2022 को होटल TRICTY SQUARE जीरकपुर से Entry रिजस्टर की फोटो कापी प्राप्त की गई। जिसमें दिनांक 10.06.2022 को 11:00 PM से दिनाक 11.06.2022 के 11:40AM तक मृतक प्रदीप व नीरज कमरा न. 203 में रुकना पाया गया।

दिनांक 25.11.2022 को मालखाना मोहर्र से मुकदमा हजा में पैथोलोजी रिपोर्ट PATH/V/930 DT- 07.09.2022 व एक नतीजा RFSL सुनारिया Report/Opinion RFSL (H) No 22/RFSL/RTK/2207041581 DT- 18.10.2022 व एक नतीजा Report/Opinion CFSL (H) No- 22/CF&581 DT- 27.09.2022 व एक अदद सी.डी. प्राप्त

की। जिसकी डा. साहब से मौत बारे राय हासिल की। जो एल्यूमिनियम फास्फाईड जहर से मौत होनी पाई गई।

दिनांक 26.11.2022 को मोबाईल न. 9416820336, 9991001150, 9992721734, 9813994353, 9468240196, 9813719656 व 7404134295 की सी.डी.आर. प्राप्त करके अध्ययन किया। जो अध्ययन से पाया गया कि सतीश कुमार के मोबाईल न. 9813994353 से प्रदीप के मोबाईल न 7015173868 से दिनांक 13.06.2022 को फोन पर बात होनी पाई गई। राज सिंह के मोबाईल न. 9468240196 से प्रदीप के मोबाईल न. 7015173868 पर दिनांक 06.06.2022 को बात होनी पाई गई व दिनाक 13.06.2022 को भी बात होनी पाई गई। अभियोग में मोबाईल नम्बरों की प्राप्त की गई सी, डी आर का कम्पनियों से 65 बी का सर्टिफिकेट प्राप्त करना बकाया है। अभियोग अनुसन्धानाधीन है।

रिपोर्ट सेवा में प्रस्तूत है।

हस्ता पुलिस अधीक्षक, रोहतक।

The reply/inquiry report again received from the concerned Department, which reads as under: -

To

The Secretary, Haryana Vidhan Sabha Secretariat, Chandigarh.

Subject: Regarding taking strict legal action against the accused & to intervene in my case pertaining to justice for my deceased son for fair clean & effective investigation (Complaint of Jaibir S/o Sh. Ratan Singh R/o Rawalwas Khurd, District Hisar).

Memo

Kindly refer to your office memo No. HVS/Petition/819/2023-24/19698 dated 15.11.2023, on the subject cited above.

The matter has been got enquired into through the Addl. Director Police, Rohtak Range, Rohtak. His report received vide Memo No. 3108/P dated 10.12.2022 is sent herewith for kind information and further necessary action please

Encl: As above.

-sd-(Mukesh Kumar) SP/Law & Order for Director General of Police, Haryana

Endst. No. /AC/RR dated Panchkula,

the

A copy is forwarded to the Addl. Chief Secretary to Govt. of Haryana, Home Department w.r. to his office memo No. 03/06/2022-3HG dated 30.11.2023 for kind information and further necessary action please.

-sd-(Mukesh Kumar) SP/Law & Order for Director General of Police, Haryana

प्रेषक

अतिरिक्त पुलिस महानिदेशक, रोहतक रेंज, रोहतक।

सेवा में.

पुलिस महानिदेशक, हरियाणा, पंचकुला।

विषयः शिकायत श्री जयवीर सिहं पुत्र श्री रतन सिहं वासी गाँव रावलवास खुर्द जिला हिसार बाबत अभियोग सं0 274 दिनांक 14.06.2022 धारा 306, 34 भा.द.स. थाना महम जिला रोहतक बारे।

यादिः

कृपया आपके कार्यालय के पत्र क्रमांक 7215/AC/RR पंचकुला दिनांक 04.12.2023 के संदर्भ में।

- 2. उपरोक्त विषय के सम्बन्ध में पुलिस अधीक्षक, रोहतक से प्राप्त रिपोर्ट अनुसार उक्त अभियोग की तसदीक तफतीश श्री हेमेन्द्र कुमार मीणा, भा०पु० से०, जिला तत्कालीन अतिरिक्त पुलिस अधीक्षक, महम, जिला रोहतक द्वारा अमल में लाई गई। जिनकी तसदीक तफ्तीश से अभियोग में नामजद श्रीमती प्रीती व अन्य को मृतक श्री प्रदीप सिगर को आत्महत्या के लिए उकसाया जाना नहीं पाया गया। जिनकी जाँच से किसी संज्ञेय अपराध का घटित होना नहीं पाया गया है। माननीय सर्वोच्च न्यायालय, दिल्ली में Chitresh Kumar v/s state of West Bangal v/s Inderjit Kundu & ors, Sanjay Singh v/s State of M.P. के अनुसार अभियोग में लगाए गए आरोपों में कोई सच्चाई नहीं पाए जाने पर दिनांक 28.12. 2022 को अख़ुराज रिपोर्ट अकित की जा चुकी है।
- 3. पुलिस अधीक्षक, रोहतक से प्राप्त रिपोर्ट की छायाप्रति आपकी सेवा में प्रेषित है।

हस्ता (कें० कें० राव, भा०पु० सें०) अतिरिक्त पुलिस महानिदेशक, रोहतक रेंज, रोहतक।

कार्यालय पुलिस अधीक्षक रोहतक (हरियाणा)

द्वितीय तल लघु सचिवालय, रोहतक

सेवा में.

अतिरिक्त पुलिस महानिदेशक, रोहतक मण्डल, रोहतक।

विषयः परिवाद श्री जयबीर सिंह पुत्र श्री रतन सिंह वासी गाँव रावलवास खूर्द जिला हिसार बाबत अभियोग संख्या 274/2022 थाना महम, रोहतक।

यादि /

कृपया आपके कार्यालय के क्रमांक 365-एस.पी.एल. दिनांक 05.12.2023 के सन्दर्भ में।

उपरोक्त विषय के सम्बन्ध में आपके कार्यालय के क्रमांक 463—एस.पी.एल. दिनाक 25. 11.2022 अनुसार परिवादी श्री जयबीर पुत्र श्री रतन सिंह निवासी राबलवास खुर्द जिता हिसार की शिकायत इस कार्यालय में प्राप्त होने पर जवाब इस कार्यालय के क्रमांक 2171—पी दिनांक 21.07 2023 अनुसार आपके कार्यालय को भेजा जा चुका है। अलग से कोई शिकायत नहीं है।

रिपोर्ट सेवा में प्रेषित है।

हस्ता पुलिस अधीक्षक,

रोहतक।

The reply / inquiry report submitted by the department is placed before the Committee in its meeting held on 06.01.2024. After detailed discussion, the Committee satisfied with the reply/ inquiry report and decided that the petition/representation is disposed off.

6. PETITION/REPRESENTION RECEIVED FROM SHRI RAKESH DAULTABAD, MLA, BADSHAHPUR, GURUGRAM REGARDING JUSTICE FOR HOME BUYERS OF RESIDENTIALS PROJECTS, 'MEDELIA' AND 'ABW' ADITYA NIKETAN'S LOCATED ATMANESAR, DISTRICT GURUGRAM, CURRENTLY UNDER THE HARYANA STATE INDUSTRIAL CONTROL OF AND INFRASTRUCTURE **CORPORATION** (HSIIDC), WHICH **READS AS UNDER: -**

> The Chairman, Committee on Petitions, Haryana Vidhan Sabha, Chandigarh.

Subject: Justice for Home Buyers of Residential Projects 'Madelia' and 'ABW' Aditya Niketan Located at Manesar, District Gurugram, currently under the control of Haryana State Industrial and Infrastructure Corporation (HSIIDC).

Respected Sir,

This is regarding the delayed justice being meted put to the aggrieved home buyers in the captioned residential located at Manesar. District Gurugram, which are currently under the control of Haryana State Industrial and Infrastructure Corporation (HSIIDC)

Hundreds of home buyers of this project invested their hard earned money and got loans from the banks and made huge payments to the developers but the construction activity was stopped after a case was filed by the villagers for the injustice meted out to them by the previous Haryana Government (Manesar Land Scam) in Hon'ble Supreme Court of India.

Below are the brief facts related to both projects for your kind perusal:

1. Resident project: Madelia

Developer: M/s. Anant Raj Private Limited & Kalinga Realtors Pvt. Ltd. Launch date: 2010

Date of Possession: 2014

That on 12th March 2018, vide CWP: 8788/2015, Hon'ble Supreme Court of India gave verdict in favour of the villagers and the flat owners and ordered HSIIDC, Panchkula to verify the claims of the flat owners and the land owners and settle the claims within three months (from April 2018).

The Home buyers submitted their claims as per the guidelines of HSIIDC, Manesar in April 2018 but despite of regular follow ups they were finally informed in November 2019 about the No Objection Certificate (NOC) to be received from Enforcement Directorate for refund of money, but the status of the construction of flat sand final handover was not cleared (even after more than one and a half years of Hon'ble Supreme Court's Verdict).

That the Enforcement Directorate on 8^{th} of July 2020 gave a letter of No Objection to HSIIDC, Panchkula for refund/ claims of the investors in r/o amounts deposited/ possession are settled but unfortunately, they are still neither aware of the refund status nor the possession status of the flats even after a long wait of eleven long years

 Resident project: ABW Aditya Niketan Developer: M/s. ABW infrastructure Ltd

> Launch Date: 2009 Date of Possession: 2013

That on march 12, 2018, Hon'ble Supreme Court of India in case of Rameshwar & others vs. State of Haryana & others (SLP 8788 of 2015) vide its Judgment directed to transfer all the land/licenses belonging to "ABW Aditya Niketan" in favour of HSIIDC /HUDA, free from all encumbrances so that houses can be built and handed over to home buyers

The Hon'ble Supreme Court also directed third parties from whom money had been collected by ABW infrastructure Ltd to submit their claims in the said project before HSIIDC within a period of one month from the date of Judgment and handover the properties of respective claimants after verification of claims within two months.

The Home buyers submitted their claims as per the guidelines of HSIIDC Manesar in April 2018 but despite of regular follow ups, the status of the claims procession and final handover of plots/ flats not clear (even after more than one and a half years of Hon'ble Supreme Court's Verdict).

As informed by the aggrieved home buyers, HSIIDC also failed to adhere to the Hon'ble Supreme Court orders as they did not submit any road map to the Court despite repeated orders and even after 29 months of the Hon'ble Court orders not a single brick has been placed.

PRAYER.

With your intervention, the aggrieved home buyers hope to get Justice delivered to them at the earliest in the form of refund and handover of possession of flats/ plots

- (a) It is requested that the HSIIDC be directed to respect the decision of Supreme Court of India in letter and spirit, dated March 12, 2018 without any further delay. This will give relief to over 3500 home buyers suffering severe pain for more than ten years and allow them possession of property
- (b) Please direct HSIIDC to complete the handover with Conveyance Deed within a stipulated period after completing the internal and external development works.
- (c) HSIIDC may be directed to file consent for the buyers plea in the Hon'ble Supreme Court for possession on "as is where is basis as it saves time and financial involvement of the HSIIDC.

- (d) Direct the HSIIDC to pay compensation to the buyers for delay caused after the orders of the Hon'ble Supreme Court.
- (e) Prosecute the responsible officials for delaying justice to the innocent home buyers.

Thanking you,

-sd-Rakesh Daultabad (MLA, Badshahpur)

The Petition/Representation was placed before the Committee in its meeting held on 18.08.2020 and the Committee considered the same and decided that said petition/representation be sent to the concerned department for sending their comments/reply within a period of 10 days. The Committee received comments/reply from the concerned department which reads as under: -

To

Secretary Haryana Vidhan Sabha Secretariat Sector-1, Chandigarh - 160001

Subject: Regarding Justice for Home buyers of residentials Projects 'Madelia' and 'ABW Aditya Niketan' located at Manesar, district Gurugram, currently under the control of Haryana State Industrial and Infrastructure Corporation (HSIIDC).

Sir,

In the reference to your letter no. HVS/Petition/II/712/2020-21/11190 dated 20.08.2020, I am directed to inform you, as under:

1. M/s Anant Raj Private Limited & Kalinga Realtors Pvt. Ltd: -

- A. There are total 258 claims out of which 125 claims are for refund and 133 claims are for possession.
- B. In the refund claims approval has been received from the enforcement directorate (ed) with respect to 3rd party claimants and further action is being taken to initiate refunds to the claimants seeking refund.
- C. In the possession claims, auction of site is being planned before 30.09.2020 reserving site for claimants seeking possession.

2. M/s ABW Infrastructure Ltd: -

- A. There are total 1821 claims out of which 270 claims are for refund and 1551 claims are for possession.
- B. In the refund claims, claim settlement scheme has been sent to ED on 13.12.2019 for issuance of Noc. Refund process will be initiated after receipt of NOC from ED.

B. In the possession claims, auction of site is proposed before 30.09.2020 reserving site for claimants seeking possession. Auction purchaser will be given the shortest possible time to develop the project and hand over possession to claimants.

The above cases are also part of sub-judice case before Hon'ble Supreme Court.

Thanking you,

Yours faithfully, For Haryana State Indl. & Infra Devp Corpn Ltd.

-sd-

for Divya Kamal) GM(BDC) Cum Nodal Officer 912 Acre

After detailed discussion, the Committee satisfied with the reply of concerned department & the matter is also Sub-Judice, the petition/representation is disposed off accordingly in its meeting held on 13.02.2024.

7. PETITION/REPRESENTION RECEIVED FROM SMT. RAJ KUMARI W/O LATE SH. SANJIV KUMAR H.NO. 355, SECTOR 15, HUDA JAGADHRI, YAMUNANAGAR REGARDING SOUGHT THE BENEFIT UNDER THE NOTIFICATION DATED 02.08.2019 OF PUBLIC HEALTH ENGINEERING DEPARTMENT FOR THE EXGRATIA, GRATUITY, FAMILY PENSION ETC. & TO DISREGARD THE RULES OF THE NOTIFICATION OF GOVERNMENT OF HARYANA, WHICH READS AS UNDER: -

सेवा में

चेयरमैन याचिका समिति हरियाणा विधानसभा, चण्डीगढ।

विषयः Ex- gratia, Gratuity, Family Pension वा इत्यादि का लाभ पब्लिक हैत्थ इंजीनियरिंग डिपार्टमेंट में हरियाणा की नोटिफिकेशन दिंनाक 02.08.2019 के तहत दिलवाने बारे तथा हरियाणा सरकार की नोटिफिकेशन के नियमों की गई अवहेलना करने बारे।

श्री मान जी

सविनय निवेदन यह है कि मैंने व मेरे बच्चे तथा रिश्तेदारों ने विभाग में आकर कई बार विनती करी की हमें हरियाणा सरकार द्वारा नियमानुसार जो भी लाभ मिलने चाहिए थे वह हमें अभी तक नहीं मिले है। अतः आपसे प्रार्थना है कि मेरी निम्नलिखित समस्याओं का समाधान जल्दी से जल्दी करवाया जाए ।

- मेरे पित स्व० श्री संजीव कुमार, EE PHED Division-II यमुनानगर में WPO-1 के त्तौर पर कार्य करते थे उनका देहान्त 06.07.2019 को हो गया। लगभग ग्यारह महीने का समय बीत चुका है मुझे अभी तक सभी Benefits नहीं मिले है ।
- 2. मेरे पति का पे॰ स्केल 5200-20200+3600 ग्रेड पे के तहत ACPL/FPL-7 बेसिक पे रूपये 51800 + other allowances मिलते थे जिस समय उनका देहान्त हुआ ।
- 3. मेरा लड़का सुमित कुमार बी०काम ग्रेजुएट है तथा जबिक हरियाणा सरकार की नोटिफिकेशन के अनुसार हमे 3200 व 2400 का गेड पे मिलना चाहिए। हमने तो केवल जो क्लर्क FPL-2 5200-20200+1900 ग्रेड पे विभाग से मांगा था जो कि बहुत कम है। मैं और मेरा लड़के ने कई बार विभाग के उच्च अधिकारियों से प्रार्थना की परन्तु विभाग ने कोई उचित कार्यवाही नहीं की है।
- 4. मेरे दोनो बच्चे पढ़ रहे है तथा मैं गृहिण हूं धार पर कमाने वाला कोई नहीं है तथा न ही कोई कमाई का साधन है। मेरी आर्थिक स्थिति बहुत ही दयनीय है। समय पर बच्चों की फीस नहीं भर सकती। बिजली पानी का बिल भी समय पर नहीं भरवा सकती। मुझे अभी तक Ex-gratia, Gratuity, Family Pension इत्यादि कोई भी लाभ विभाग द्वारा नहीं मिला है।
- 5. EE PHED-2 ने पत्र क्रमांक 7776 दिनांक 10.06.2020 को A.O. (Accounts Officer O/o D.C. Yamunanagar) से इसके बारे में राय मांगी थी कि कौन सी पोस्ट बनती है। A.O. (Accounts Officer O/o D.C. Yamunanagar) ने दिनांक 10.06.2020 को लिखित में भी दे दिया है कि विभाग ने WPO Post Class 'C' declare की हुई है तथा पालिसी के अनुसार रूल न०. 7(1)(C)। श्री संजीव कुमार मेहता के पे—स्केल के अनुसार Class 'C' क्लर्क की पोस्ट बनती है ।
- 6. मेरे लड़के ने विभाग में E.E. Division No-2 में नौकरी के लिए 11/2019 में प्रार्थना पत्र दिया था। यदि विभाग मेरे पुत्र को समय पर नौकरी दे देता तो मुझे लगभग 25000 रूप्ये को जो नुकसान हो रहा है वह नहीं होता। इस समय मैं बहुत ही परेशान हूँ व मेरे साथ विभाग बहुत अन्याय कर रहा है।
- तिभाग ने हिरयाणा सरकार को पालिसी के नियमों को उल्लघंना करते हुए यह कहा है कि आपकी क्लास—4 की नौकरी बनती है जबिक सरकारी नियमानुसार हमें क्लास—3 की नोकरी मिलनी चाहिए तथा हिरयाणा के नोटिफिकेशन दिनांक 02.08.2019 में साफ—साफ लिखा है अधिसुचना 7(1) (c) "the compassion-ate appointment being offered shall be to a post of at least one step lower Functional Pay Level than the functional level or Assured Career Progression (ACP) Level or any other level higher than the functional level of the post last held by the deceased" विभाग इस पोलिसी के नियमों की पूर्ण रूप से अवहेलना कर रहा है।

हमारे पास इतने पैसे नहीं हैं कि हम कोर्ट में जा सकें। हम बहुत गरीब हैं।

अतः आपसे विनम्र प्रार्थना है कि जो मेरे लड़के 11/2019 में नौकरी के लिए प्रार्थना पत्र दिया था मुझे क्लास—3 में उसी तारीख से नौकरी दिलवाई जाए तथा Gratuity, Family Pension भी विभाग से ब्याज सहित दिलवाने की कृपा करे। आपकी अति कृपा होगी तथा मैं आपकी अति आभारी रहुंगी।

भवदीय

हस्ता

(राजकुमारी) W/o Late श्री संजीव कुमार मकान नंबर 355, सेक्टर 15, हुड़ा जगाधरी, यमुनानगर।

The Petition/Representation was placed before the Committee in its meeting held on 14.07.2020 and the Committee desired that comments/reply of the concerned department may be obtained within a period of 10 days. The reply was received from the concerned department, which reads as under: -

सेवा में

श्री विष्णु देव, अवर सचिव, हरियाणा विधानसभा सचिवालय, चण्डीगढ ।

विषयः Regarding sought the benefit under the notification dated 2.8.2019 of Public Health Engineering Department for the Ex-gratia, Gratuity, Family Pension etc & to disregard the rules of the notification of Government of Haryana

संदर्भः— आपका पत्र कमांक HVS/ Petition/14/694/2020-21/10606 dated 13.8.2020

उपरोक्त विषय पर आपके सदर्शित पत्र के सम्बन्ध में सूचित किया जाता है कि सरकार की अधिसूचना दिनाक 02.08.2019 की अनुपालना में स्व० श्री सजीव कुमार, बाटर पम्प ओपरेटर के पुत्र श्री सुमित महत्ता को अनुकंपा नियुक्ति इस कार्यालय के पत्र कमाक 64942—PHE/ES(2) dated 27—7—2020 द्वारा प्रदान कर दी गई है, जिसकी फोटो प्रति आपको आगामी आवश्यक कार्यवाही हेतू भेजी जाती है ।

हस्ता

अधीक्षक (जी०एण्ड०ए०) *कृतेः* प्रमुख अभियंता, जनस्वास्थ्य अभियांत्रिकी विभाग, हरियाणा। To

Sh. Sumit Mehta S/o Late Sh. Sajeev Kumar, House No 355, Sector-15, HUDA Jagadhri, Tehsil Jagadhri, Distt. Yamuna Nagar Haryana.

Subject: Appointment to the post of Clerk Sh. Sumit Mehta S/o Late Sh. Sanjeev Kumar.

Reference your application dated 10.10.2020, 17.10.2019, 13.03.2020 and 04.03.2020 on the subject noted above.

- 1. You are hereby offered a temporary post of Clerk in the pay matrix level-2 (Rs.19900-63200) on provisional basis in terms of instructions issued Chief Secretary to Govt. Haryana.
- 2. You shall be put on probation for a period of two years extendable up to three years at the discretion of the competent authority and shall be governed by the conditions of temporary employment During the probation period of two years extendable by one year you shall have to qualify the State Eligibility Test in Computer Appreciation and Applications (SETC) failing which you shall not be entitled to earn any annual increment in your pay matrix till you quality the SETC test even up to the extendable period of three years failing which your Service shall be dispensed with.
- 3. No travelling allowance or any other allowance will be admissible for performing the journey to join first appointment.
- 4. You shall have to furnish medical certificate of fitness from Chief Medical Office after joining to the above post. In case you are found medically unfit then your services will be terminated without giving any notice.
- 5. You are required to possess the academic qualification of 10+2 pass with knowledge of Hindi upto metric standard You are directed to produce all original certificates showing your age education qualifications and character in the office of Superintending Engineer Public Health Engineering Circle Ambala/Executive Engineer Public Health Engineering Division No.2 Yamuna Nagar for verification in which you are being posted. In case at any later stage your certificates are not found genuine then your services will be terminated at once without any notice and without prejudice to such further action as may be taken under provision of the Indian Penal Code for production of false certificate attested copies.
- 6. In the case of SC/BC/OBC/OSP/EBC/PH/Ex- Serviceman's candidates the appointment provisional and is subject to the SC/BC/OBC/ OSP/EBC/PH/Ex- Serviceman's certificate being verified through proper channel and if the verification reveals at any stage that the claim to SC/BC/OBC/OSP/EBC/PH/Ex Serviceman's as the case may be is false

the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provision of the India Penal Code to production of false certificate.

- Your character antecedents have not been got verified in terms of Govt Instructions letter No.52/06/2018-3GSIII dated 15.03.2018 and your character and antecedents should however be got verified immediately after their provisional appointment.
- 8 You will be governed by defined contributory pension scheme of the State Government issued vide No 1/1/04 1 Pension (FD) dated 22.12.2005 and Notification No.01/01/20041 Pension dated 28.10.2005 amended from time to time.
- 9 It is made clear to you that you will not undertake higher studies of any kind without obtaining prior permission Consequently no leave of any kind will be granted for pursuing higher studies. This offer is made on the strict condition that you join the post within 15 days of the issue of this letter, failing which the offer at appointment stands cancelled automatically.
- 10 You are required to submit an affidavit duly attested by Oath Commissioner Magistrate for the effect that you have not been dismissed from Govt. Service post held by you previously, if any.
- 11. You shall have to take an Oath of allegiance before the office of Superintendent Engineer Public Health Engineering Circle Ambala in which you are posted to the effect that you should be faithful and bear true allegiance to India and to the Constitution of India as by the Law established and that you will loyally carry out the duties assigned to you.
- 12 Further this offer is subject to the condition that in case you are married, you have only one living spouses and if you are unmarried you shall have to furnish a declaration immediately after marriage regarding non acceptance of dowry by you to this office as per declaration in Annexure-A and B in terms of Government Instructions issued vide No 18/1/2004/GS-1 dated the 21st February, 2006.
- 13 Your services can be utilized anywhere in State/Country.
- 14 Further, this offer is subject to the condition that in case, you are married, you have one living spouse and you are not married to a person who has more than one living spouse and if you have more than one living spouse, you should justify the circumstances for that.
- Your services shall be governed by the Haryana Public Works Department Public Health Engineering Circle Cadre Ministerial (Group-C) Services Rules, 1989 and all other rules regulations and executive instructions issued or to be issued by the State Government from time to time.

- Your services are able to be terminated on one month's notice in writing by Government to you should Govt. desire to terminate your services without notice Govt. will pay to you an amount equal to one month pay in lieu of one month notice or the amount equal to your emoluments for the period by which the notice falls short of one month. You can leave services on one month notice in writing by you to Govt. should you leave service without any notice you shall pay to the Govt. an amount equal to your one month emoluments in lieu of one month notice or the amount equal to your emoluments for the period by which notice falls short on one month notice in case of Misconduct in- efficiency, negligence or failure of duty your services will be terminated after giving you an opportunity to represent in the matter. The competent authority however reserves the right to terminate your services at any time without assigning any reason and has the right to refuse acceptance of your resignation in case any enquiry is pending against you or certain recoveries are due from you or on other administrative ground Will full absence from duty after the expiry of leaves or otherwise will be treated as misconduct for the purpose of this condition
- 17 You will be assigned seniority as per Rule amended from time to time
- 18 If you are willing to accept this offer on the conditions mentioned above you should report yourself for duty in the office of concert SE/EE where you are posted mention in the appointment letter within 15 days from the receipt of this letter if you fail to join by this date the offer of appointment shall stand cancelled automatically.

-sd-

(K.K. Verma) Chief Engineer (Urban) Public Health Engineering Deptt. Panchkula (Haryana)

After detailed discussion, the Committee satisfied with the reply of concerned department & observed that the matter has been resolved by the department and there is no grievance raised by petitioner, the petition/representation is disposed off accordingly in its meeting held on 13.02.2024.

8. PETITION/REPRESENTION RECEIVED FROM SHRI KISMAT SINGH (EX-HAVALDAR NO 2987687) S/O SHRI MAHINDER SINGH, VILLAGE MUANA, TEHSIL SAFIDON, DISTRICT JIND REGARDING ENQUIRY OF FIR NO 500 DATED 18.06.2019, WHICH READS AS UNDER: -

सेवा में

चेयरमैन याचिका समिति हरियाणा विधानसभा, चण्डीगढ ।

विषय : इकलौते जवान बेटे की निर्मम हत्या पर बेबस फौजी परिवार के विलाप व न्याय की गुहार की सुनवाई बारे व हत्यारे/दोषी के खिलाफ कड़ी कार्रवाई की मार्मिक प्रार्थना व काइम ब्रांच (State Crime Branch) से जांच करवाने बारे। FIR No-500 Dt- 18-06-2019

मान्यवर.

में किस्मत सिंह पुत्र श्री महेन्द्र सिंह गांव मुआना, तहसील सफीदों, जिला जीन्द (हरियाणा) का स्थाई निवासी हूं। भारतीय थल सेना में 16 वर्ष रहकर भारत माता की रक्षा / सेवा करने का गौरव प्राप्त कर आज ये अभागा पिता अपने इकलौते बेटे की निर्मम हत्या पर बेबसी में विलाप करता हुआ आप जनाब पर पूर्ण आस्था एवं विश्वास के साथ हत्यारे के खिलाफ कड़ी कार्रवाई किये जाने की व उचित न्याय की प्रार्थना हेतू सादर प्रस्तुत करता हूं कि:—

ग. यह कि प्रशांत पुत्र उदल निवासी गांव रोजला तहसील सफीदों जिला जीन्द जो जाट कौम से सम्बन्ध रखता है, ड्रग माफिया गैंग का एक बड़ा तश्कर है, बहुत शातिर किस्म का है और आपराधिक प्रवृति का लड़का है। जो भोले—भाले युवाओं को पथ भ्रष्ट कर ड्रग्स के लत व धंधे में धकेल देता है जो भी युवा उसके कहने/इच्छा मुताबिक काम नहीं करता या इस (उसकी) दुनिया से बाहर निकलना चाहता है, या तो उसे पुलिस केस में फंसा देता है या खत्म कर देता है।

इस प्रशांत नामक लड़के ने दिनांक 14/15—06—2019 की रात को मेरे इकलौते बेटे की हत्या कर दी। दिनांक 13—06—2019 को प्रशांत (मेरे लिए मेरे बेटे का कातिल हैं) ने मेरे बेटे को फोन कर बुलाया जो मेरा बेटा साहिल 13 जून की शाम को ही प्रशांत के ठिकाने PG (DPG Complex) Karnal, 45,000/—रूपये नगद लेकर चला गया और 14/15—06—2019 की रात को ही प्रशांत ने अन्य के साथ मिलकर मेरे बेटे को जान से मार डाला। यह सब प्रशांत के PG के CCTV Camera की Footage में कुछ लड़के मेरे बेटे को निर्दयता पूर्वक हाथों व टांगो से पकड़कर लटकाते हुए कभी कमरे के बाहर (शायद बॉडी ठिकाने या खुर्द—बुर्द करने के लिए) और किसी द्वारा देखने के डर से फिर अन्दर उसी प्रकार लटकाते हुए लाते ले जाते हुए साफ दिखाई दे रहे हैं। मेरे बेटे का संक्ष्पित सा ब्यौरा जानकारी हेत्—

- (a) नाम साहिल सिंह, (b) आयु 20 वर्ष 6 माह, (c) शिक्षा 10+2 (d) हत्या की तिथि 14/15-06-2019, (e) हत्या का स्थान-करनाल प्रशांत के PG या आसपास।
- 2. यह कि जवान बेटे की मृत्यु की सूचना पाकर, मैं प्रार्थी करनाल पहुंच गया। यह बात प्रशांत ने ही बतलाई थी कि वे साहिल को पहले तो विर्क अस्पताल लेकर गये उसके बाद कल्पना चावला मेडिकल कॉलेज लेकर गए और अंत में सिविल अस्पताल, करनाल में ले गए थे। लेकिन अब तक ना तो प्रशांत से पुलिस ने ही पूछा की साहिल को विर्क अस्पताल, कल्पना चावला मेडिकल कॉलेज और सिविल अस्पताल ले जाने वाले कौन—कौन थे। कैसे किस साधन/ वाहन में लेकर कितने बजे गए थे और ना ही प्रशांत ने मुझे ये बात बताई। मेरे बेटे साहिल (अब इस दुनिया में नहीं है) के करनाल, प्रशांत के PG में होने की सूचना प्रशांत ने ही फोन पर मुझे मोबाईल नं० 8961113000 से दी थी।
- 3. यह कि ये सारी बातें मैंने अपने बयान में विशेष तौर पर प्रशांत पर ही बेरे बेटे साहिल की हत्या करने / हत्या करने में हाथ होने का पूरा शक होने बारे लिखित में दी थी। पुलिस को पोस्टमार्टम से पहले ही यह भी अर्ज किया था की हजूर मेरे बेटे की हत्या हुई है और प्रशांत ने ही हत्या की है मेरे बेटे का पोस्टमार्टम बोर्ड द्वारा ही करवाया जावें। मौका पर पुलिस ने ऐसा ही करवाने का आश्वासन तो दे दिया, परन्तु तब तक प्रशांत ने अपनी पहुंच के प्रभाव से ना तो बोर्ड द्वारा पोस्टमार्टम होने दिया और ना ही पुलिस द्वारा अब तक सही कार्रवाई होने दी। हैवानियत हर हद पार कर चुकी है। एक-एक कर हर सबूत मिटाते जा रहे है। मेरे बेटे साहिल सिंह के मोबाईल व सीम नं0 7082448509 और 9306483123 भी प्रशांत ने ही सबूत मिटाने के उददेश्य से खत्म कर दिये है ताकि हकीकत सामने ना आ सकें।

शक, आधार, हत्यारा नामजद होने व भी लिखित में, फिर भी पुलिस कार्रवाई

नहीं।

- 4. श्रीमान जी, मुझ प्रार्थी का बूढ़ा बाप जो Retired Subedar Major है. वह भी गांव वालों के साथ करनाल IO, SHO, DSP, SP सब से कई—कई बार मिन्नतें कर चुका है कि सहीं व निष्पक्ष जांच कर हत्यारे को जल्द गिरफतार किया जावें ताकि हमें न्याय मिल सकें और कानून की हत्या होने से बच सकें। FIR No.500 Dt. 18—06—2019 को दर्ज तो कर ली गई परन्तु टाल—मटोल, आश्वासन व तफतीश जारी है कि नीति के सिवाये कुछ नहीं। अभी तक हत्यारा सरेआम खुला घुम रहा है।
- 5. जवान इकलौत बेटे की हत्या हो जाना हत्यारे का नाम, पता, शक, कारण लिखित में देने पर भी पुलिस द्वारा हत्यारों को ना पकड़ना अभागे बेबस फौजी परिवार को न्याय ना मिलना हर सुबह न्याय की उम्मीद में घर से निकलकर पुलिस के आला अधिकारियों से सामने गिडगिडाना केवल न्याय के लिए और निराश, भारी मन, टूटे दिल, बिलखती हुई अर्न्तात्मा से उसी सुन्नी देहली (घर) में प्रवेश, ओह बस और नहीं सहा जायेगा अब।

श्रीमान जी अब बचा हीं नहीं है कुछ, खफा दिया जवान बेटा। पुलिस प्रशासन से कोई उम्मीद नहीं लगती। ऐसे परिस्थित में आप ही एक मात्र आसरा विश्वास मसीहा रूपी सच्चे इंसान दिखाई देते हो जिन पर इस दिल का भरोसा हो रहा है कि आप ही दिलायेगें न्याय। जिससे कुछ दिन जिया जा सकेगा। सम्पूर्ण आशा और उम्मीद के साथ न्याय की अपेक्षा में श्रीमान जी आपसे अनुरोध है कि उपरोक्त केस की जांच काईम ब्रांच, पंचकुला (State Crime Branch Panchkula) से करवाई जायें। तािक हमें न्याय मिल सकें।

प्रार्थी *हस्ता*

किस्मत सिंह (Ex-Havaldar No. 2987687) पुत्र श्री महेन्द्र सिंह (Ex-Subedar Major) निवासी गांव मुआना तहसील सफीदों जिला जीन्द, हरियाणा।

The Petition/Representation was placed before the Committee in its meeting held on 07.01.2020 and the Committee desired that comments/reply of the concerned department may be obtained within a period of 15 days. The reply was received from the concerned department, which reads as under: -

To

The Under Secretary, Haryana Vidhan Sabha Secretariat, Chandigarh.

Subject: Regarding enquiry of FIR No. 500 dated 18.06.2019.

Memo.

Kindly refer to the Addl. Chief Secretary Govt of Haryana. Home Department office Memo No 9/07/2020-2HG-II dated 18.02.2020, on the subject cited above

In this regard the matter has been got enquired through the Superintendent of Police, Karnal. His report received vide No. 1575-PD dated 03.04.2020 is attached herewith for kind information please.

Enclosed As above.

-sd-

(Rakesh Kumar Arya) DIG/Law & Order for Director General of Police, Haryana. प्रेषक

पुलिस अधीक्षक, करनाल।

सेवा में

पुलिस महानिदेशक, हरियाणा, पंचकुला।

विषयः शिकायत श्री किस्मत सिहं पूर्व हवलदार नं० 2987687 पुत्र श्री महेन्द्र सिहं पूर्व मेजर निवासी गांव मुआना जिला जींद।

यादी

कृप्या आपके कार्यालय के पत्र कमांक 5831/ स्पेशल सैल दिनांक 03.03.2020 के सन्दर्भ में।

2. विषयाधीन शिकायत के सम्बंध में उप पुलिस अधीक्षक, मुख्यालय, करनाल से प्राप्त रिर्पोट निम्न प्रकार से हैं:—

परिवादी	श्री किरमत सिहं पूर्व हवलदार नं0 2987687 पुत्र श्री महेन्द्र सिहं पूर्व मेजर निवासी गांव मुआना जिला जींद।	
परिवाद का सार (आरोप)	पुत्र की हत्या बारे दर्ज मुकदमा में कार्यवाही बारे।	
उतरवादीगण का विवरण	प्रशान्त पुत्र उदल निवासी गांव रोजला जिला जीन्द।	
जांच रिपोर्ट	अधोहस्ताक्षरी द्वारा शिकायतकर्ता श्री किस्मत सिंह को सुना गया तया उसका कथन अकित किया गया। इस सम्बंध में दर्ज मुकदमा नं० 500 दिनांक 18.6.19 धारा 302,34 भा०द०सं० थाना सिविल लाईन्स, करनाल की तफतीश उप पुलिस अधीक्षक, मुख्यालय, करनाल की अध्यक्षता में प्रबन्धक थाना सिविल लाईन्स, करनाल, प्रभारी, सी. आई.ऐ.—1, करनाल व प्रभारी, साईबर सैल, करनाल की विशेष अनुसन्धान टीम द्वारा की जा रही है। तफतीश के दौरान पी.जी. के संचालक व नामजद आरोपीगण प्रशांत वगैरा को शामिल तफतीश किया गया है। आरोपीगण प्रशांत, जय, आर्य, सागर उर्फ अकित का पोलीग्राफ टेस्ट करवाने बारे माननीय न्यायालय के सम्मुख सहमती प्राप्त की गई। एफ.एस.एल. मधुबन व पी.जी.आई.एम.एस., रोहतक परीक्षण हेतू भेजे गये पंलदो का नतीजा प्राप्त होने पर मृत्यु का कारण बारे डाक्टरों से राय प्राप्त की गई। डाक्टरों के बोर्ड ने अपनी राय में अकित किया कि, "After thorough perusal of the postmortem report, report of chemical analysis of viscera and the histopathological examination report we are of the opinion that exact cause of death in this case could not	

be ascertained, however the histopathological examination report of liver showed multiple necrotizing granuloma with langhan's type of giant cells which is suggestive of chronic liver disease, possibily tuberculosis of liver" आरोपीगण का पोलीग्राफ टेस्ट दिनांक 31.12. 19 को करवाया गया है। आरोपीगण के पोलीग्राफ टेस्ट रिर्पोट प्राप्त हो चुकी है। अब तक की तफतीश से, डाक्टरों के बोर्ड द्वारा दी गई राय से आरोपीगण के विरुद्ध गिरफतारी योग्य साक्ष्य प्राप्त नहीं हुये है। मुकदमा के सम्बंध में उप जिला न्यायवादी, करनाल से कानुनी राय प्राप्त की जानी बकाया है। मुकदमा की तफतीश जारी है।

रिपोर्ट सेवा में प्रस्तुत है।

हस्ता

पुलिस अधीक्षक, करनाल

The Committee orally examined the departmental representatives and petitioner/applicant in its meeting held on 28.07.2020 and during the course of oral examination, the Committee observed that the department submit the report to the Committee after inquiry from the Director General of Police, Crime Haryana in this matter. The concerned department submit its report, which reads as under: -

To

The Secretary, Haryana Vidhan Sabha Secretariat. Chandigarh

Subject: Regarding-Inquiry of FIR No- 500 dated 18-06-2019 PS Civil Line Karnal. Memo.

Kindly refer to your office Memo No- HVS/Petition/14/674/2019&20/12984 dated 16-09-2020 and this office Memo. No. 18441/Spl.Cell dated 30.09.2020, on the subject cited above-

In this regard, it is intimated that the matter has been got enquired through State Crime Branch, Haryana. His report received vide No- 17191/CR-1 dated 15-10-2020 is enclosed herewith for kind information and taking further necessary action please.

Encl- As above

-sd-

(Rakesh Kumar Arya) DIG/Law & order for Director General of Police, Haryana From

The Director General of Police, Crime, Haryana, Panchkula

To

The Director General of Police, Haryana.

 ${\it Subject:} \ {\bf Transfer} \ {\bf of} \ {\bf case} \ {\bf FIR} \ {\bf No-500} \ {\bf dated} \ {\bf 18-06-2019}, {\bf PS} \ {\bf Civil} \ {\bf Lines}, {\bf Karnal.}$

Memo,

Kindly refer to your office No 19387/Spl- Cell, dated 30-09-2020 on the subject noted above-

The action taken report of the enquiry is enclosed herewith for submission to the Secretary, Vidhan Sabha, Haryana-

Encl:- Report of the Enquiry

-sd-

(SP Crime) for Director General of Police, Crime, Haryana, Panchkula

Report

Case FIR No. 500 dated 18-06-2019 u/s 302,34 IPC, P.S. Civil Lines, Karnal.

The DGP Haryana has transferred the investigation of the case FIR No. 500 dated 18.06.2019 u/s 302/34 IPC in State Crime Branch vide his office No.17420-22/SPL dated 24.08.2020. The case was taken over by the State Crime Branch and the investigation was entrusted to SIT under SP Crime Madhuban.

Detailed investigation is being conducted from all angles- Sh. Kismat Singh, father of the deceased, has joined the investigation on dated 08-09-2020, as earlier he was suffering from Covid-19 disease. Regarding the specific query of the Hon'ble Committee that

"टी.बी. से लीवर में गड़बड़ होने की वजह से इतनी जल्दी डैथ कैसे हो सकती है? इसके ऊपर क्राइम ब्रांच अपनी ओपिनियन दें। स्टेट क्राइम ब्रांच इस मामले में अपनी जांच करके रिपोर्ट कमेटी को भेज दे। इसके बाद कमेटी इस बात पर विचार करेगी कि क्या डॉक्टर को मीटिंग में बुलाया जाना आवश्यक है या नहीं है"

In compliance of the above directions the SIT approached the Director Kalpana Chawla Govt. Medical College, Karnal. The Doctors' team opined as under-

"After through perusal of the Post-Mortem Report, report of the chemical analysis of viscera and the Histopathological Examination Report, we are of the opinion that tuberculosis of liver could cause acute liver failure and sudden death could occur in this case in the circumstances as mentioned in letter no. 180/DSP/CR-2/MBN/KNL dated 03-10-2020."

A copy of the opinion is enclosed-Further investigation is on and it shall be finalized expeditiously.

-sd-

Superintendent of Police, State Crime Branch Madhuban.

DEPARTMENT OF FORENSIC MEDICINE KALPANA CHAWLA GOVT. MEDICAL COLLEGE, KARNAL

To

Sh. Amit Kumar Dahiya, Deputy Superintendent, State Crime Branch, Madhuban, Karnal

Subject: Opinion regarding case FIR No. 500 dated 18/06/2019 U/S 302, 34 IPC, P. S. Civil Lines, Karnal in relation to deceased Sahil PMR no. KS/45/19 dated 15.06.2019.

Please refer your letter no- 178/DSP/CR-2/MBN/KNL dated 01-10-2020 addressed to the Director, Kalpana Chawla Govt. Medical College, Karnal to seek the opinion of the medical board regarding query raised in Haryana Legislative Assembly, Chandigarh vide no. HVS/PETITION/674/2020-21/11000 dated 19.08.2020 regarding cause of death of deceased Sahil S/o Sh. Kismat Singh Rajput R/o village Muana, P.S. Safidon Distt. Jind and your letter no. 180/DSP/CR-2/MBN/KNL dated 03-10 2020 on the subject cited therein.

The Director, Kalpana Chawla Govt. Medical College, Karnal had marked the above letters to Dr. Vijay Pal Khanagwal for the needful. The other members of the Medical Board who gave opinion in this case earlier were informed telephonically to peruse the documents pertaining to this case and to answer the query as raised in the above mentioned letters.

The undermentioned medical board met in the office of Dr. Vijay Pal Khanagwal, Professor & Head, Deptt. of Forensic Medicine, KCGMC, Karnal on 05/10/2020 at 1:00 PM and perused all the available documents pertaining to the case including the Post- Mortem Report, reports of the chemical analysis of viscera and the Histopathological Examination of viscera of deceased.

Opinion: -

After thorough perusal of the Post - Mortem Report, report of the chemical analysis of viscera and the Histopathological Examination Report, we are

of the opinion that tuberculosis of liver could cause acute liver failure and sudden death could occur in this case in the circumstances as mentioned in letter no. 180/DSP/CR- 2/MBN/KNL dated 03.10.2020.

-Sd-	-Sd-	-Sd-
(Dr. Vrjay Pal)	(Dr. Kulbir)	(Dr. Gurjeet Singh Sidhu)
Professor & Head	Medical Officer.	Medical Officer.
Deptt. of Forensic	District Civil Hospital,	Karnal KCGMC, Kamal
Medicine	_	

After detailed discussion, the Committee satisfied with the reply of concerned department, the petition/representation is disposed off accordingly in its meeting held on 13.02.2024.